

COMMITTEES

2010-11

(A REVIEW)



HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH

2011

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**HARYANA VIDHAN SABHA SECRETARIAT
CHANDIGARH**

2011

PREFACE

The brochure gives brief information about the work done by the following Committees of the Haryana Vidhan Sabha constituted for the year, 2010-11:-

1. Committee on Public Accounts.
2. Committee on Public Undertakings.
3. Committee on Estimates.
4. Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes.
5. Committee on Government Assurances.
6. Committee on Subordinate Legislation.
7. Committee on Privileges.
8. House Committee.
9. Library Committee.
10. Committee on Petitions.
11. Rules Committee.
12. Business Advisory Committee.

Chandigarh :

SUMIT KUMAR,
Secretary.

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PUBLIC ACCOUNTS COMMITTEE

The Committee for the year 2010-2011 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 12th March, 2010, authorizing him to nominate the members of the Committee on Public Accounts for the year 2010-2011 on 16th April, 2010 which was notified *vide* Haryana Vidhan Sabha Secretariat Notification No. PAC-1/2010/28 dated 16th April, 2010.

The Committee fixed/held a total number of 89 meetings during the period under review. The names of members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of Members	Number of meetings attended
1.	Shri Sampat Singh	88
2.	Shri Ashok Arora	87
3.	Shri Anil Vij	83
4.	Smt. Sumita Singh	86
5.	*Shri Satpal Sangwan	69
6.	Shri Bharat Bhushan Batra	84
7.	Shri Krishan Lal Panwar	87
8.	Shri Jai Tirath	84
9.	Shri Parminder Singh Dhull	89

REPORTS EXAMINED

The Committee examined the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 2005 (Civil and Revenue Receipts).

MEETINGS HELD AND BUSINESS TRANSACTED

The details showing dates of meetings held, the number of Members present and the business transacted at each meeting are given in the following table :—

Sr. No.	Date of meetings	Number of Members present	Business Transacted
1	2	3	4
1.	20-4-2010	9	Chalking out of programme.
2.	24-4-2010	9	The Committee scrutinized the replies received from the Excise and Taxation Department in regard to implementation of the observations/recommendations as contained in the 60th Report.
3.	28-4-2010	9	The Committee scrutinized the replies received from the Rural Development Department in regard to implementation of the observations/recommendations made by the Committee in regard to various paragraphs contained in its different Reports.
4.	30-4-2010	8	The Committee scrutinized the replies received from the Excise and Taxation Department in regard to implementation of the observations/recommendations as contained in the 60th Report.
5.	4-5-2010	9	The Committee orally examined the Financial Commissioner and Principal Secretary to Govt., Haryana, Home Department in respect of various audit paragraphs of the report of the Comptroller and Auditor General of India for the year ended 31st March, 2005 (Civil).
6.	8-5-2010	9	The Committee scrutinized the replies received from the Excise and Taxation Department in regard to implementation of the observations/recommendations as contained in the 60th Report of the Committee.
7.	11-5-2010	9	On the request received from Public Health Department, the Committee postponed the oral examination of the Department.

1	2	3	4
8.	15-5-2010	9	The Committee scrutinized the replies received from the Excise and Taxation Department in regard to implementation of the observations/recommendations made by the Committee in its 60th Report.
9.	18-5-2010	9	The Committee scrutinized the replies received from the Irrigation Department In regard to implementation of the observations/ recommendations of the Committee made in its various reports.
10.	22-5-2010	9	The Committee scrutinized the replies received from the Town and Country Planning Department in regard to implementation of the observations/recommendations of the Committee made in its various reports.
11.	25-5-2010	9	On the request received from Water Supply and Sanitation Department, the Committee postponed the oral examination of the Department and scrutinized the replies received from Government of Haryana, Water Supply and Sanitation Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the ended 31 st March, 2005(Civil).
12.	29-5-2010	9	The Committee scrutinized the replies received from the Industries Department in regard to implementation of the observations/ recommendations as contained in the 50th Report.
13.	1-6-2010	9	The Committee orally examined the Financial Commissioner and Principal Secretary to Govt., Haryana, Finance Department in respect of paragraph No. 2.3.3 relating to Excess expenditure over grants/Appropriation of the Report of the Comptroller and Auditor General of India for the year 2005-06(Civil) and para No. 2.3.8 relating to Excess expenditure over grant/Appropriation of the Reports of the Comptroller and Auditor General of India for the years 2006-07 (Civil) and 2007-2008 (Civil).

1	2	3	4
14.	5-6-2010	9	The Committee scrutinized the replies received from the Industries Department in regard to implementation of the observations/recommendations as contained in the 22nd Report of the Committee.
15.	8-6-2010	7	The Committee resumed the oral examination of the Representative of Town and Country Planning Department in respect of the agenda left over from the meeting held on 2nd February, 2010.
16.	12-6-2010	7	The Committee scrutinized the replies received from the Mines and Geology Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
17.	14-6-2010	8	The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Water Supply and Sanitation Department in respect of various paragraphs of the Report of Comptroller and Auditor General of India for the year ended 31st March, 2005 (Civil).
18.	22-6-2010	9	On the request received from the Food and Supplies Department, the Committee postponed the oral examination of the Food and Supplies Department.
19.	26-6-2010	9	The Committee scrutinized the replies received from the Public Health Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
20.	29-6-2010	9	On the request received from the Food and Supplies Department, the Committee postponed the oral examination of the Food and Supplies Department.
21.	5-7-2010	9	The Committee scrutinized the replies received from the Public Health and Animal Husbandry Departments in respect of implementation of observations/recommendations made by the Committee in its various Reports.

1	2	3	4
22.	7-7-2010	7	The Committee scrutinized the replies received from the Women and Child Development and Social Welfare Departments in respect of implementation of observations/recommendations made by the Committee in its various Reports.
23.	8-7-2010	8	The Committee scrutinized the replies received from the Fisheries and Industries Departments in respect of implementation of observations/recommendations made by the Committee in its various Reports.
24.	13-7-2010	9	The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Rural Development Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2005 (Civil).
25.	17-7-2010	9	The Committee scrutinized the replies received from the Mines and Geology Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
26.	20-7-2010	9	The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Food and Supplies Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2005 (Civil).
27.	27-7-2010	9	The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Irrigation Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2005 (Civil).
28.	31-7-2010	9	The Committee scrutinized the replies received from the Agriculture Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.

1	2	3	4
29.	3-8-2010	8	The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Forests Department in respect of the report of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2008 (Civil).
30.	7-8-2010	9	The Committee scrutinized the replies received from the P.W (B&R) Department in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
31	10-8-2010	9	On the request received from Finance and Town and Country Planning Departments, the Committee postponed the oral examination of the above mentioned Departments.
32.	17-8-2010	9	The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Transport Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Civil).
33.	21-8-2010	9	The Committee scrutinized the replies received from the Agriculture Department in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
34.	24-8-2010	9	On the request received from the Town & Country Planning Department, the Committee postponed the oral examination of the Town & Country Planning Department.
35.	27-8-2010	9	The Committee scrutinized the replies received from the Transport Department in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
36.	30-8-2010	9	The Committee scrutinized the replies received from the P.W. (B&R) Department in respect of implementation of observations/ recommendations made by the Committee in its 50th Report.

1	2	3	4
37.	11-9-2010	9	The Committee scrutinized the replies received from the P.W (B&R) Department in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
38.	14-9-2010	9	On the request received from Irrigation Department, the Committee postponed the oral examination of the Irrigation Department.
39.	18-9-2010	8	The Committee scrutinized the replies received from the Transport Department in respect of implementation of observations/ recommendations made by the Committee in its 36th Report.
40.	21-9-2010	9	<p>(i) The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Town and Country Planning Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Civil);</p> <p>(ii) The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Finance Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Civil).</p>
41.	25-9-2010	9	The Committee scrutinized the replies received from the P.W. (B&R) Department in respect of implementation of observations/ recommendations made by the Committee in its various Reports.
42.	28-9-2010	8	The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Irrigation Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2005 (Civil).

1	2	3	4
43.	5-10-2010	9	The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Transport Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2005 (Civil).
44.	9-10-2010	9	The Committee scrutinized the replies received from the Food and Supplies Department in respect of the implementation of the observations/recommendations made by the Committee in its various reports.
45.	12-10-2010	9	<p>(i) The Committee orally examined the Financial Commissioner and Principal Secretary to Government of Haryana, Public Works(B&R) Department in respect of various paragraphs of the report of the Comptroller and Auditor General of India for the year ended 31st March, 2005 (Civil).</p> <p>(ii) The Committee orally examined the Financial Commissioner and Principal Secretary to Government of Haryana, Forests Department in respect of various paragraphs of the report of the Comptroller and Auditor of General India for the year ended 31st March, 2005 (Civil).</p>
46.	16-10-2010	9	The Committee scrutinized the replies received from the Agriculture and Irrigation Departments in respect of implementation of observations/recommendations made by the Committee in its various Reports.
47.	19-10-2010	9	On the request received from Housing Department and Sports & Youth Affairs Department, the Committee postponed the oral examination of the above mentioned Departments.
48.	27-10-2010	9	On the request received from Irrigation Department, the Committee postponed the oral examination of the Irrigation Department.

1	2	3	4
49.	30-10-2010	9	The Committee scrutinized the replies received from the Revenue Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
50.	2-11-2010	9	On the request received from Excise & Taxation Department, the Committee postponed the oral examination of the Excise and Taxation Department.
51.	9-11-2010	9	On the request received from Revenue and Disaster Management Department, the Committee postponed the oral examination of the Revenue and Disaster Management Department.
52.	13-11-2010	9	The Committee Scrutinized the replies received from the Revenue Department and Cooperation Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
53.	16-11-2010	8	On the request received from Agriculture Department, Cooperation Department and Mines and Geology Department, the Committee postponed the oral examination of the above mentioned Departments.
54.	20-11-2010	8	The Committee scrutinized the replies received from the Revenue Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.
55.	23-11-2010	8	The Committee orally examined the Financial Commissioner and Principal Secretary to Govt., Haryana, Transport Department in respect of various paragraphs of the Report to Comptroller and Auditor General of India for the year ended 31st March, 2005 (Revenue Receipts).
56.	27-11-2010	8	The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implementation of observations/recommendations made by the Committee in its 42nd Report.

1	2	3	4
57.	30-11-2010	9	The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Housing Department in respect of various Paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2008(Civil).
58.	4-12-2010	9	The Committee scrutinized the replies received from the Urban Local Bodies Department in respect of implementation of observations/recommendations made in its various Reports.
59.	7-12-2010	9	On the request received from Excise and Taxation Department, the Committee postponed the oral examination of the Excise and Taxation Department.
60.	11-12-2010	9	The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implementation of observations/recommendations made by the Committee in its 42nd Report.
61.	14-12-2010	9	<p>(i) The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Revenue Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2005 (Revenue Receipts) ;</p> <p>(ii) The Committee orally examined Financial Commissioner and Principal Secretary to Government, Haryana, Cooperation Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31 st March, 2005 (Revenue Receipts).</p>
62.	18-12-2010	9	The Committee scrutinized the replies received from the Women & Child Development Department in respect of implementation of observations/recommendations made by the Committee in its various Reports.

1	2	3	4
63.	21-12-2010		On the request received from Agriculture and Mines and Geology Departments the Committee postponed the oral examination of the above mentioned Departments.
64.	5-12-2010	8	The Committee scrutinized the replies received from the Cooperation Department in respect of implementation of observations/ recommendations made in its various Reports.
65.	28-12-2010	8	The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Irrigation Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Civil).
66.	4-1-2011	9	<p>(i) The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Irrigation Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008(Civil) ;</p> <p>(ii) The Committee orally examined the Financial Commissioner and Principal Secretary to Government, Haryana, Irrigation Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2005 (Revenue Receipts).</p>
67.	8-1-2011	7	The Committee scrutinized the replies received from the Revenue Department in respect of implementation of observations/ recommendations made in its various Reports
68.	12-1-2011	9	The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Excise and Taxation Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2005 (Revenue Receipts).

1	2	3	4
69.	15-1-2011	9	The Committee scrutinized the replies received from the Excise and Taxation Department in respect of implementation of observations/recommendations made in its 42nd Report.
70.	18-1-2011	9	The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Rural Development Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2008 (Civil).
71.	22-1-2011	7	The Committee scrutinized the replies received from the Excise and Taxation Department in respect of implementation of observations/recommendations made in its various Reports.
72.	24-1-2011	9	The Committee scrutinized the replies received from the Excise and Taxation Department in respect of implementation of observations/recommendations made in its various Reports.
73.	29-1-2011	8	The Committee scrutinized the replies received from the Excise and Taxation Department in respect of implementation of observations/recommendations made in its various Reports.
74.	1-2-2011	8	<p>(i) The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Agriculture Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2005 (Revenue Receipts) ;</p> <p>(ii) The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Mines and Geology Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2005. (Revenue Receipts).</p>

1	2	3	4
75.	5-2-2011	8	The Committee scrutinized the replies received from the Excise and Taxation Department in respect of implementation of observations/recommendations made in its various Reports.
76.	9-2-2011	8	<p>(i) The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Home Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2005 (Revenue Receipts) ;</p> <p>(ii) The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana, Public Works (B&R) Department in respect of various paragraphs of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2005 (Revenue Receipts).</p>
77.	12-2-2011	8	The Committee scrutinized the replies received from the Excise and Taxation Department in respect of implementation of observations/recommendations made in its various Reports
78.	15-2-2011	8	<p>(i) On the request received from Forests & Wild Life Department, the Committee postponed the oral examination of the above mentioned Department ;</p> <p>(ii) On the request received from Haryana Vidyut Parasaran Nigam Ltd. Department, the Committee postponed the oral examination of the Power Department.</p> <p>(iii) On the request received from Haryana Public Health Engineering Department, the Committee postponed the oral examination of the above mentioned Departments.</p>
79.	19-2-2011	8	The Committee drafted its 65th Report on the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 2005 (Civil and Revenue Receipts).

1	2	3	4
80.	23-2-2011	8	The Committee drafted its 65th Report on the Reports of the Comptroller and Auditor General of India for the year ended 31st March, 2005 (Civil and Revenue Receipts)
81.	28-2-2011	8	The Public Accounts Committee finalized its 65th Report on the Report of the Comptroller and Auditor General of India for the year ended 31st March, 2005 (Civil and Revenue Receipts)
82.	10-3-2011	6	The Committee finalized its 66th Report on Appropriation Accounts for the years 2005-2006, 2006-2007 and 2007-2008.
83.	19-3-2011	8	The Committee scrutinized the replies received from the Mines and Geology Department in respect of implementation of observations/recommendations made in its various Reports.
84.	21-3-2011	7	The Committee scrutinized the replies received from the Mines and Geology Department in respect of implementation of observations/recommendations made in its various Reports
85.	21-3-2011	7	The Committee scrutinized the replies received from the Mines and Geology Department in respect of implementation of observations/recommendations made in its various Reports.
86.	22-3-2011	8	The Committee scrutinized the replies received from the Mines and Geology Department in respect of implementation of observations/recommendations made in its various Reports.
87.	23-3-2011	8	The Committee scrutinized the replies received from the Mines and Geology Department in respect of implementation of observations/recommendations made in its various Reports.
88.	24-3-2011	8	The Committee scrutinized the replies received from the Mines and Geology Department in respect of implementation of observations/recommendations made in its various Reports.

1	2	3	4
89.	25-3-2011	8	The Committee scrutinized the replies received from the Mines and Geology Department in respect of implementation of observations/recommendations made in its various Reports.

The Committee held its own meeting at place outside Chandigarh as detailed below:—

Place of meeting	Dates of meeting
New Delhi	24-4-2010,30-4-2010,8-5-2010, 15-5-2010,22-5-2010, 29-5-2010, 5-6-2010, 12-6-2010, 26-6-2010, 5-7-2010, 17-7-2010, 31-7-2010, 7-8-2010, 21-8-2010, 27-8-2010, 18-9-2010, 25-9-2010, 9-10-2010, 16-10-2010, 30-10-2010, 13-11-2010, 20-11-2010, 27-11-2010, 4-12-2010, 11-12-2010, 18-12-2010,25-12-2010, 8-1-2011, 15-1-2011, 22-1-2011, 29-1-2011, 5-2-2011, 12-2-2011, 19-2-2011, 23-2-2011, 19-3-2011, 21-3-2011, 25-3-2011
Nainitaal	7-7-2010, 8-7-2010
Ajmer	11-9-2010
Jaipur	21-3-2011
Udaipur	22-3-2011
Mount Abu	23-3-2011

The Committee presented its 65th Report on the Report of Comptroller and Auditor General of India for the year ended 31 st March, 2005(Civil & Revenue Receipts) and also presented its 66th Report on Appropriation Accounts for the years 2005-2006, 2006-2007, 2007-2008.

Proceedings

A record of proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

**COMMITTEE ON PUBLIC UNDERTAKINGS
2010-2011**

The Committee for the year 2010-2011 was nominated by the Hon'ble Speaker in pursuance of the motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 12th March, 2010 authorizing him to nominate the members of the Committee on Public Undertakings for the year 2010-2011 on 16th April, 2009 *vide* Haryana Vidhan, Sabha Secretariat Notification No. I-CPU/2010-11/27, dated 16th April, 2010.

The Committee fixed/held a total number of 88 meetings during the period under review. The names of members and numbers of meetings attended by each of them are shown in the following table:-

Committee for the year 2010-2011

Sr. No.	Name of the Members	Number of meetings attended
1.	Shri Anand Singh Dangi	82
2.	Shri Devender Kumar Bansal	78
3.	Shri Krishan Pal Gurjar	76
4.	Shri Naresh Sharma	87
5.	Rao Yadendra Singh	05
6.	Shri Abhay Singh Chautala	07
7.	Dr. Bishan Lal Saini	83
8.	Shri Aftab Ahmed	80
9.	Dr. Hari Chand Midha	77

REPORT EXAMINED

The Committee examined the Report of the Comptroller and Auditor General of India for the year ended 31 st March,2007 (Commercial).

Meetings held and Business Transacted

The details showing dates of meetings held, the number of Members present and the business transacted at each meeting are given in the following table:---

Sr. No.	Date of Meeting	Number of Members Present	Business Transacted
1	2	3	4
1.	20th April, 2010	7	The Joint Secretary, Haryana Vidhan Sabha welcomed the Members of the Committee and explained the scope and functions of the Committee.

1	2	3	4
2.	26th April, 2010	6	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Tourism Department in respect of Paragraph Nos. 10 & 11 of 48th Report of the Committee relating to Haryana Tourism Development Corporation Limited.</p>
3.	29th April, 2010 (New Delhi)	7	<p>The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 11 to 14 of 50th Report of the Committee relating to Haryana Warehousing Corporation Limited.</p>
4.	4th May, 2010	7	<p>Oral examination of the representatives of the Power Department in respect of Paragraph Nos. 4.9 to 4.15 of the Report of the C&AG of India for the year 2005-2006 (Commercial) relating to Dakshin Haryana Bijli Vitran Nigam Limited, Haryana Vidyut Parsaran Nigam Limited and Uttar Haryana Bijli Vitran Nigam Limited.</p>
5.	7th May, 2010 (New Delhi)	7	<p>The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 16 to 19 of 50th Report of the Committee relating to Haryana Warehousing Corporation Limited.</p>
6.	11th May, 2010	7	<p>i) Due to unavoidable circumstances, the Committee postponed oral examination of the representatives of the Industries and Commerce Department in respect of Paragraph No. 2.1 (Review) of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Haryana State Industrial & Infrastructure Development Corporation Limited.</p> <p>ii) Consideration of paper placed before the Committee.</p>

1	2	3	4
7.	17th May, 2010	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee in regard to Para No.18 of 52nd Report of the Committee relating to Haryana Financial Corporation Limited.
8.	20th May, 2010 (New Delhi)	7	Due to non-confirmation of Air return tickets, the Committee decided to slightly change its itinerary-and decided to dispense its tour on 28.5.2010 instead of 29.5.2010.
9.	22nd May, 2010 (Leh)	4	In the absence of the Chairperson (Shri Anand Singh Dangi), Shri Naresh Sharma, a member of the Committee was chosen to preside over the meeting. Discussion with the tourism Department, Srinagar and Haryana regarding the Facilities provided to the V.I.Ps & others at Leh.
10.	24th May, 2010 (Kargil)	3	In the absence of the Chairperson (Shri Anand Singh Dangi), Shri Naresh Sharma, a member of the Committee was chosen to preside over the meeting. Discussion with Tourism Department, Srinagar regarding the occupancy of the Hotels at Kargil.
11.	25th May, 2010 (Srinagar)	3	In the absence of the Chairperson (Shri Anand Singh Dangi), Shri Naresh Sharma, a member of the Committee was chosen to preside over the meeting. Discussion with regarding the Scope and Functions with the Hon'ble Speaker of Jammu & Kashmir Legislative Assembly at Srinagar of common interest.
12.	27th May, 2010 (Pehalgaon)	3	In the absence of the Chairperson (Shri Anand Singh Dangi), Shri Naresh Sharma, a member of the Committee was chosen to preside over the meeting. Discussion with review of the Tour programme at Pehalgaon.
13.	28th May, 2010 (Gulmarg)	3	In the absence of the Chairperson (Shri Anand Singh Dangi), Shri Naresh Sharma, a member of the Committee was chosen to preside over the meeting. Discussion with the Scope and functions of the Jammu & Kashmir Tourism Department.

1	2	3	4
14.	1st June, 2010	7	(i) Oral examination of the representatives of the Industries Department in respect of Paragraph No. 2.1 (Review) of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Haryana State Industrial and Infrastructure Development Corporation Limited.
15.	8th June, 2010	5	(i) Resumption of oral examination of the representatives of the Industries Department in respect of Paragraph No. 2.1 (Review) of the Report of the C&AG of India for the year 2006-2007(Commercial) relating to Haryana State Industrial and Infrastructure Development. Corporation Limited.
16.	11th June, 2010 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 4 to 6 of 50th Report of the Committee relating to Haryana Financial Corporation Limited.
17.	14th June, 2010	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 2 to 5 of 48th Report of the Committee relating to Haryana Seeds Development Corporation Limited.
18.	22nd June, 2010	7	(i) Due to unavoidable circumstances, the Committee postponed oral examination of the representatives of the Power Department in respect of Paragraph No. 2.4 (Review) of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.
19.	25th June, 2010 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos.24 to 27 of 53rd Report of

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			the Committee relating to Haryana Tourism Development Corporation Limited.
20.	29th June, 2010	8	(i) Due to unavoidable circumstances, the Committee postponed oral examination of the representatives of the Power Department in respect of Paragraph No. 2.4 (Review) of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.
21.	8th July, 2010	6	(i) Oral examination of the representatives of the Power Department in respect of Paragraph No. 2.4 (Review) of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.
22.	13th July, 2010	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 40 & 41 of 53rd Report of the Committee relating to Haryana Vidyut Parsaran Nigam Limited.
23.	16th July, 2010 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 28 of 53rd Report of the Committee relating to Haryana Warehousing Corporation Limited.
24.	20th July, 2010	7	(i) Due to unavoidable circumstances, the Committee postponed oral examination of the representatives of the Agriculture, PWD (B&R) and Home Department in respect of Paragraph Nos. 3.1, 3.2, 3.3 and 3.5 of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Haryana Agro Industries Corporation Limited, Haryana State Roads & Bridges Development Corporation Limited and Haryana Police Housing Corporation Limited.

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			(ii) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 2 to 5 of 54th Report of the Committee relating to Haryana Warehousing Corporation Limited.
25.	27th July, 2010	8	Oral examination of the representatives of the Agriculture, PWD(B&R) and Home Department in respect of Paragraph Nos. 3.1, 3.2, 3.3 and 3.5 of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Haryana Agro Industries Corporation Limited, Haryana State Roads & Bridges Development Corporation Limited and Haryana Police Housing Corporation Limited.
26.	30th July, 2010 (Shimla)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 21 of 48th Report and Para No. 21 of 50th Report of the Committee relating to Haryana State Industrial and Infrastructure Development Corporation Limited.
27.	31st July, 2010 (Shimla)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 14 & 15 of 52nd Report of the Committee relating to Haryana State Industrial and Infrastructure Development Corporation Limited.
28.	5th August, 2010	6	In the absence of the Chairperson (Shri Anand Singh Dangi), Shri Naresh Sharma, a member of the Committee was chosen to preside over the meeting. Condolence resolution of Smt. Phoola Devi, mother of Shri Anand Singh Dangi, MLA, Chairperson of the Committee on Public Undertakings.
29.	7th August, 2010 (New Delhi)	7	(i) The Committee scrutinized the replies received from the Government in regard

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			to the implementation of observations/ recommendations made by the Committee in regard to Para Nos. 11 to 14 of 50th Report of the Committee relating to Haryana Warehousing Corporation Limited.
			ii) Confirmation of proceedings.
30.	13th August, 2010	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee in regard to Para Nos. 4 to 6 of 50th Report of the Committee relating to Haryana Financial Corporation Limited.
31.	18th August, 2010	6	Due to unavoidable circumstances, the Committee postponed the Resumption of oral examination of the representatives of the Power Department in respect of Paragraph No. 2.4 (Review) of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.
32.	20th August, 2010 (Shimla)	6	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee in regard to Para Nos. 8 to 13 of 55th Report of the Committee relating to Haryana Warehousing Corporation Limited.
33.	21st August, 2010 (Shimla)	5	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee in regard to Para No. 39 of 48th Report of the Committee relating to Haryana Seeds Development Corporation Limited.
34.	24th August, 2010	6	Due to unavoidable circumstances, the Committee postponed the Resumption of oral examination of the representatives of the Power Department in respect of Paragraph No. 2.2 (Review) of the Report of the C&AG of India for the year 2006-2007(Commercial) relating

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			to Haryana Welfare of Scheduled Castes and Backward Classes Nigam Limited.
35.	26th August, 2010 (Hisar)	6	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 11 to 14 of 53rd Report of the Committee relating to Dakshin Haryana Bijli Vitran Nigam Limited.
36.	28th August, 2010 Bikaner (Rajasthan)	6	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 11 to 15 of 50th Report of the Committee relating to Haryana Warehousing Corporation Limited.
37.	30th August, 2010 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 20 & 21 of 52nd Report of the Committee relating to Haryana Agro Industries Corporation Limited.
38.	14th September, 2010	7	Due to unavoidable circumstances, the Committee postponed the Resumption of oral examination of the representatives of the Power Department in respect of Paragraph No. 2.4 (Review) of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.
39.	17th September, 2010 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 28 & 47 of 53rd Report of the Committee relating to Haryana Warehousing Cooperation Limited.
40.	21st September, 2010	7	Oral examination of the representatives of the Haryana Welfare of Scheduled Castes and Backward Classes Department in respect of Paragraph No. 2.2 (Review) of the Report of

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			the C&AG of India for the year 2006-2007(Commercial) relating to Haryana Backward Classes and Economically Weaker Sections Kalyan Nigam Limited.
41.	28th September, 2010	8	<p>(i) Due to unavoidable circumstances the Committee postponed the Resumption of oral examination of the representatives of the Power Department in respect of Paragraph No. 2.4 (Review) of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.</p> <p>(ii) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee in regard to Para Nos. 6 to 9 of 48th Report of the Committee relating to Haryana Seeds Development Corporation Limited.</p>
42.	4th October, 2010	7	<p>(i) Due to unavoidable circumstances, the Committee postponed the oral examination of the representatives of the Forest Department in respect of Paragraph No. 2.2 (Review) of the Report of the C&AG of India for the year 2006-2007(Commercial) relating to Haryana Forest Development Corporation Limited.</p> <p>(ii) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee in regard to Para Nos. 30 to 32 of 48th Report of the Committee relating to Haryana Agro Industries Corporation Limited.</p>
43.	8th October, 2010 (New Delhi)	8	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee in regard to Para No 9 of 33rd Report of the Committee relating to Haryana Land

Reclamation and Development Corporation Limited.

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| 44. 12th October, 2010 | 8 | The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 11 to 15 of 50th Report of the Committee relating to Haryana Warehousing Corporation Limited. |
| 45. 19th October, 2010 | 7 | <p>(i) Condolence resolution of Smt. Firdosh Begam mother of Shri Aftab Ahmed, MLA of the Committee on Public Undertakings.</p> <p>(ii) Resumption of oral examination of the representatives of the Power Department in respect of Paragraph No. 2.4 (Review) of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.</p> |
| 46. 21st October, 2010
(New Delhi) | 7 | The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 4 to 6 of 50th Report of the Committee relating to Haryana Financial Corporation Limited. |
| 47. 23rd October, 2010
(Agra) | 7 | The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 20 & 21 of 52nd Report of the Committee relating to Haryana Agro Industries Corporation Limited. |
| 48. 25th October, 2010
(New Delhi) | 7 | The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 2 to 5 of 53rd Report of the Committee relating to Haryana Seeds Development Corporation Limited. |
| 49. 28th October, 2010 | 7 | (i) Consideration of paper placed before the Committee. |

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			(ii) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 35 of 53rd Report of the Committee relating to Haryana Land Reclamation and Development Corporation Limited.
50.	2nd November, 2010	7	(i) Consideration of papers placed before the Committee. (ii) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 11 to 15 of 50th Report of the Committee relating to Haryana Warehousing Corporation Limited.
51.	9th November, 2010	7	Oral examination of the representatives of the Industries and Agriculture Department in respect of Paragraph Nos. 3.4, 3.15 to 3.18 and 3.19 of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Haryana State Industrial and Infrastructure Development Corporation Limited, Haryana Financial Corporation Limited and Haryana Warehousing Corporation Limited.
52.	12th November, 2010 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 27 to 30 of 48th Report of the Committee relating to Haryana Agro Industries Corporation Limited.
53.	16th November, 2010	7	(i) Consideration of paper placed before the Committee. (ii) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 23 of 35th Report, Para Nos. 15, 16 & 18 of 43rd Report of

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			the Committee relating to Haryana Power Generation Corporation Limited.
54.	19th November, 2010 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 14 & 15 of 52nd Report of the Committee relating to Haryana State Industrial and Infrastructure Development Corporation Limited.
55.	23rd November, 2010	7	<p>(i) Due to unavoidable circumstances, the Committee postponed the oral examination of the representatives of the Power Department in respect of Paragraph No. 4.21 of the Report of the C&AG of India for the year 2005-2006 and 2.4(Review) of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Haryana Vidyut Parsaran Nigam Limited, Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.</p> <p>(ii) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 10 to 13 of 54th Report of the Committee relating to Haryana Warehousing Corporation Limited.</p>
56.	30th November, 2010	7	Oral examination of the representatives of the Power Department in respect of Paragraph Nos. 4.21 of the Report of the C&AG of India for the year 2005-2006 and 2.4(Review) of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Haryana Vidyut Parsaran Nigam Limited, Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.
57.	3rd December, 2010 (New Delhi)	7	(i) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee

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			in regard to Para Nos. 2 to 5 of 54th Report of the Committee relating to Haryana Scheduled Castes Finance and Development Corporation.
			(ii) Confirmation of the proceedings.
58.	8th December, 2010	8	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 45 & 46 of 53rd Report of the Committee relating to Haryana Financial Corporation Limited.</p>
59.	14th December, 2010	8	<p>(i) Consideration of paper placed before the Committee.</p> <p>(ii) Due to unavoidable circumstances, the Committee postponed the oral examination of the representatives of the Power Department in respect of Para No. 2.3 (Review) of the Report of the C&AG of India for the year 2006-2007(Commercial) relating to Dakshin Haryana Bijli Vitran Nigam Limited.</p> <p>(iii) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 11 of 49th Report of the Committee relating to Haryana Land Reclamation Development Corporation Limited.</p>
60.	21st December, 2010	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 32 and 34 of 41st Report of the Committee relating to Haryana Vidut Parsaran Nigam Limited, Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.

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61.	24th December, 2010 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 11 to 15 of 47th Report of the Committee relating to Haryana Urban Development Authority.
62.	28th December, 2010	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 8 to 10 of 55th Report of the Committee relating to Haryana Warehousing Corporation Limited.
63.	1st January, 2011 (New Delhi)	7	The Committee framed the questionnaire to be discussed with the Administrator during its tour to the Union Territory of Andaman and Nicobar Islands.
64.	2nd January, 2011 Tirupati (A.P.)	4	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 24 to 27 of 53rd Report of the Committee relating to Haryana Tourism Development Corporation Limited.
65.	4th January, 2011 (Havelock)	4	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 2, 5 & 39 of 53rd Report of the Committee relating to Haryana Seeds Development Corporation Limited.
66.	6th January, 2011 (Port Blair)	3	The Committee met the Administrator of Union Territory of Andaman & Nicobar Islands apprised of the Committee regarding the development of Andaman & Nicobar Islands and the work relating to certain Corporations.
67.	7th January, 2011 (Bartang)	3	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 11 to 15 of 50th Report of

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			the Committee relating to Haryana Warehousing Corporation Limited.
68.	9th January, 2011 (Kolkata)	2	There was no quorum. Hence, no business could be transacted.
69.	11th January, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 11 to 15 of 47th Report of the Committee relating to Haryana Urban Development Authority.
70.	13th January, 2011	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 8 to 10 of 46th Report of the Committee relating to Haryana Pollution Control Board.
71.	18th January, 2011	7	Oral examination of the representatives of the Power Department in respect of Para No. 2.3 (Review) of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Dakshin Haryana Bijli Vitran Nigam Limited.
72.	21st January, 2011 (New Delhi)	7	(i) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para No. 11 of 49th Report of the Committee relating to Haryana Land Reclamation Development Corporation Limited. (ii) Confirmation of the proceedings.
73.	25th January, 2011	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 14, 23, 27 & 29 of 43rd Report of the Committee relating to Haryana Vidyut Parsaran Nigam Limited, Uttar Haryana Bijli Vitran Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited.

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74.	28th January, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee in regard to Para Nos. 17 & 20 of 52nd Report of the Committee relating to Haryana Agro Industries Corporation Limited.
75.	1st February, 2011	7	(i) Consideration of papers placed before the Committee. (ii) Due to unavoidable circumstances, the Committee postponed the oral examination of the representatives of the Power Department in respect of Para No. 2.3 (Review) of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Dakshin Haryana Bijli Vitran Nigam Limited.
76.	7th February, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee in regard to Para Nos. 1 to 5 of 49th Report of the Committee relating to Haryana Financial Corporation Limited.
77.	9th February, 2011	7	(i) The Committee discussed the matter at length regarding Constitution of the Committee on the lines of the PAC for Considering Audit Reports on the Accounts of the Panchayati Raj Insitutions and Urban Local Bodies and after discussion, the Committee decided to discuss the matter again in its meeting on 15.2.2011. (ii) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee in regard to Para Nos. 10 to 13 of 55th Report of the Committee relating to Haryana Warehousing Corporation Limited.

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78.	11th February, 2011 (Surajkund)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 24 to 27 of 53rd Report of the Committee relating to Haryana Tourism Development Corporation Limited.
79.	15th February, 2011	7	<p>(i) The Committee discussed the matter at length regarding Constitution of the Committee on the Lines of the PAC for Considering Audit Reports on the Accounts of the Panchayati Raj Institutions and Urban Local Bodies and after discussion, the Committee decided to discuss the matter again in its subsequent meeting.</p> <p>(ii) Due to unavoidable circumstances, the Committee postponed the oral examination of the representatives of the Power Department in respect of Para No. 2.3 (Review) of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Dakshin Haryana Bijli Vitran Nigam Limited.</p>
80.	18th February, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 2 to 7 of 54th Report of the Committee relating to Haryana Financial Corporation Limited.
81.	2nd February, 2011	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) Oral examination of the representatives of the Power Department in respect of Para No. 2.3 (Review) of the Report of the C&AG of India for the year 2006-2007 (Commercial) relating to Dakshin Haryana Bijli Vitran Nigam Limited.</p>

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82.	23rd February, 2011	8	Drafting/Finalization of the Report for the year 2010-2011.
83.	26th February, 2011 (Ballabgarh)	7	<p>(i) Memo No. 14/52/2006. F.A, dated 24.2.2011 received from the Financial Commissioner & Principal Secretary to Government Haryana, Finance Department regarding Constitution of the Committee on the Lines of the PAC for Considering Audit Reports on the Accounts of the Panchayati Raj Insitutions and Urban Local Bodies was placed before the Committee. After going through it, the Committee observed that the matter was already discussed in its previous meetings of the Committee held on 9.2.2011, 15.2.2011 and 22.2.2011 and it was decided that the matter would be taken up after the Budget Session in one of its subsequent meetings and after discussion the Committee decided to discuss the matter again in its subsequent meeting.</p> <p>(ii) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee in regard to Para Nos. 14 & 15 of 52nd Report of the Committee relating to Haryana State Industrial and Infrastructure Corporation Limited.</p>
84.	28th February, 2011 (New Delhi)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/ recommendations made by the Committee in regard to Para Nos. 45 & 46 of 53rd Report of the Committee relating to Haryana Financial Corporation Limited.
85.	21st March, 2011	7	(i) The Committee discussed the matter at length regarding Constitution of the Committee on the Lines of the PAC for Considering Audit Reports on the Accounts of the Panchayati Raj Insitutions and Urban Local Bodies and after discussion. The Committee also directed

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			<p>this Secretariat that the matter regarding writing the letters to the other Legislative Assemblies for obtaining information in this regard may be pursued vigorously so that the relevant material could be taken into consideration by the Committee to form its view/opinion in the matter.</p> <p>(ii) Cancellation of tour programme to the State of Maharashtra and decided to hold its own meetings at Amritsar and Palwal.</p>
86.	24th March, 2011 (Amritsar)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 2 & 5 of 48th Report of the Committee relating to Haryana Seeds Development Corporation Limited.
87.	25th March, 2011 (Amritsar)	7	The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 11 to 14 of 47th Report of the Committee relating to Haryana Urban Development Authority.
88.	30th March, 2011 (Palwal)	7	i) The Committee scrutinized the replies received from the Government in regard to the implementation of observations/recommendations made by the Committee in regard to Para Nos. 8 to 10 of 46th Report of the Committee relating to Haryana Pollution Control Board.

Report presented

57th Report of the Committee on the Report of the C&AG of India for the year 2006-2007 (Commercial) was presented to the House on 4th March, 2011.

Proceedings

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON ESTIMATES

The Committee on Estimates for the year 2010-2011 consisting of nine members was nominated by the Hon'ble Speaker, on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 12th March, 2010 and notified *vide* Haryana Vidhan Sabha Secretariat Notification No. 1-EC/2010-2011/ 32, dated 16th April, 2010.

2. Rao Dharam Pal, MLA was appointed as Chairperson.

3. The Committee fixed/held 79 meetings during the period under review.

4. The names of Members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of the Members	Number of meeting attended
1.	Rao Dharam Pal, MLA	70
2.	Shri Balbir Pal Shah, MLA	8
3.	Smt. Savitri Jindal, MLA	11
*4.	Rao Narender Singh, MLA	63
5.	Shri Gian Chand Oadh, MLA	78
**6.	Shri Kuldeep Sharma, MLA	58
7.	Shri Ajay Singh Chautala, MLA	21
8.	Smt. Kavita Jain, MLA	72
9.	Shri Narender Sangwan, MLA	74

* Resigned from the membership of the Committee on Estimates *w.e.f.* 28th January, 2011 on being appointed as Minister. The same was accepted and notified *vide* Haryana Vidhan Sabha Secretariat Notification No. 1/EC/2010-2011/ 2, dated the 10th February, 2011.

** Resigned from the membership of the Committee *w.e.f.* 4th March, 2011, on being chosen as Speaker unanimously by Haryana Legislative Assembly. The same was accepted and notified *vide* Haryana Vidhan Sabha Secretariat Notification No. 1/ EC/2010-2011/ 15, dated the 7th March, 2011.

Meeting held and Business transacted.

The details showing dates and meetings held, the number of members present and the business transacted at each meeting are given in the following table:—

Sr. No.	Date of meeting	Number of members present	Business Transacted
1	2	3	4
1.	21.4.2010	6	The Committee discussed its Scope & functions.
2.	24.4.2010	3	The Committee selected the Departments to examine their Budget Estimates for the year 2010-11.
3.	28.04.2010	7	The Committee scrutinized the replies received from the Public Health Engineering Department in respect of implementation of recommendations/observations made by the Committee in its 28th Report.
4.	05.05.2010	7	The Committee scrutinized the replies received from the Public Health Engineering Department in respect of implementation of recommendations/observations made by the Committee in its 28th Report.
5.	08.05.2010	4	The Committee scrutinized the replies received from the Health Department in respect of implementation of recommendations/ observations made by the Committee in its 29th Report.
6.	12.05.2010	6	The Committee orally examined the representatives of the Public Health Engineering Department in respect of implementation of recommendations/ observations made by the Committee in its 28th Report
7.	19.05.2010	5	The Committee scrutinized the replies received from the Excise & Taxation Department in respect of Budget Material for the year 2009-10.
8.	22.05.2010	6	The Committee scrutinized the replies received from the Welfare of S.C's, S.T's & BC's Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.

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9.	26.05.2010	5	The Committee drafted the questionnaire on the Budget Material relating to Excise & Taxation Department for the year 2009-10
10.	02.06.2010	6	The Committee finalized the questionnaire on the Budget Material relating to Excise & Taxation Department for the year 2009-10.
11.	05.06.2010	5	The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations /observations made by the Committee in its 32nd Report.
12.	09.06.2010	6	The Committee scrutinized the replies received from the Environment Department in respect of implementation of recommendations /observations made by the Committee in its 35th Report.
13.	16.06.2010	6	The Committee resumed the scrutiny of the replies received from the Environment Department in respect of implementation of recommendations/observations made by the Committee in its 35th Report
14.	19.06.2010	5	The Committee partly scrutinized the replies received from the Tourism Department in respect of implementation of recommendations /observations made by the Committee in its 38th Report.
15.	20.06.2010	5	The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.
16.	23.06.2010	5	The Committee scrutinized the replies received from the Industries & Commerce Department in respect of implementation of recommendations/observations made by the Committee in its 37th Report
17.	30.06.2010	5	The Committee resumed the scrutiny of the replies received from the Environment Department in respect of implementation of recommendations/observations made by the Committee in its 35th Report.

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18.	03.07.2010	5	The Committee scrutinized the replies received from the Health Department in respect of implementation of recommendations/ observations made by the Committee in its 29th Report.
19.	07.07.2010	6	The Committee scrutinized the replies received from the Mines & Geology Department in respect of implementation of recommendations/observations made by the Committee in its 31st Report.
20.	10.07.2010	6	The Committee resumed the scrutiny of the replies received from the Rural Development Department in respect of implementation of recommendations/observations made by the Committee in its 37th Report
21.	14.07.2010	7	The Committee orally examined the representatives of the Environment Department in respect of the implementation of recommendations/observations made by the Committee in its 35th Report.
22.	21.07.2010	4	The Committee scrutinized the replies received from the Development & Panchayats Department in respect of implementation of recommendations/Observations made by the Committee in its 36th Report.
23.	28.07.2010	8	The Committee scrutinized the replies received from the Welfare of Scheduled Castes & Backward Classes Department in respect of implementation of recommendations/ observations made by the Committee in its 38th Report.
24.	04.08.2010	9	The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implementation of recommendations/observations made by the Committee in its 33rd Report.
25.	07.08.2010	5	The Committee scrutinized the replies received from the Development & Panchayats Department in respect of implementation of recommendations/observations made by the Committee in its 36th Report.

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26.	11.08.2010	7	The Committee scrutinized the replies received from the Health Department in respect of implementation of recommendations/ observation made by the Committee in its 29th Report.
27.	14.08.2010	5	The Committee scrutinized the replies received from the Rural Development Department in respect of implementation of recommendations/observations made by the Committee in its 37th Report.
28.	18.08.2010	5	The Committee scrutinized the replies received from the Health Department in respect of implementation of recommendations/ observations made by the Committee in its 29th Report.
29.	25.08.2010	7	The Committee scrutinized the replies received from the Agriculture Department in respect of the Budget Material for the year 2010-11.
30.	28.08.2010	5	The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations /observations made by the Committee in its 38th Report.
31.	03.09.2010	6	The Committee considered the Supplementary Estimates for the year 2010-11 (1st Installment) and prepared its report thereon.
32.	15.09.2010	7	The Committee scrutinized the replies received from the Industries & Commerce Department in respect of implementation of recommendations/ observations made by the Committee in its 37th Report.
33.	18.09.2010	7	The Committee scrutinized the replies received from the Environment Department in respect of implementation of recommendations /observations made by the Committee in its 35th Report.
34.	22.09.2010	8	The Committee scrutinized the replies to the questionnaire framed by the Committee, on the Budget Estimates for the year 2009-2010 relating to Excise and Taxation Department.

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35.	25.09.2010	5	The Committee scrutinized the replies received from the Development & Panchayats Department in respect of implementation of recommendations/ observations made by the Committee in its 36th Report.
36.	29.09.2010	6	The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana Excise & Taxation Department in respect of replies to the questionnaire framed by the Committee on the Budget Estimates for the year 2009-2010.
37.	06.10.2010	9	The Committee scrutinized the replies received from the Agriculture Department in respect of the Budget Material for the year 2010-2011.
38.	09.10.2010	6	The Committee scrutinized the replies received from the Mines & Geology Department in respect of implementation of recommendations/observations made by the Committee in its 31st Report.
39.	13.10.2010	6	The Committee resumed the scrutiny of the replies received from the Agriculture Department in respect of the Budget Material for the year 2010-11.
40.	18.10.2010	6	The Committee scrutinized the replies received from the Welfare of Scheduled Castes & Backward Classes Department in respect of implementation of recommendations/ observations made by the Committee in its 38th Report.
41.	19.10.2010	5	The Committee partly scrutinized the replies received from the Forest Department in respect of the Budget Material for the year 2010-11.
42.	21.10.2010	5	The Committee scrutinized the replies received from the Forests Department in respect of the Budget Material for the year 2010-11.
43.	23.10.2010	5	The Committee scrutinized the replies received from the Excise & Taxation Department in respect of implementation of recommendations/observations made by the Committee in its 33rd Report.

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44.	27.10.2010	5	The Committee resumed the scrutiny of the replies received from the Agriculture Department in respect of the Budget Material for the year 2010-11.
45.	03.11.2010	7	The Committee resumed the scrutiny of the replies received from the Environment Department in respect of the Budget Material for the year 2010-11.
46.	10.11.2010	7	i) The Committee orally examined the representatives of the Environment Department in respect of the implementation of recommendations/ observations made by the Committee in its 35th Report. ii) The Committee also visited/inspected the Industrial Units to examine the Pollution Control measures situated at Karnal, Panipat and Sonapat on 11.11.2010.
47.	12.11.2010	6	The Committee held its meeting with the representatives of the Environment Department at Faridabad and discussed on visit/inspections. The Committee also visited/ inspected the various Industrial units in respect of pollution control measures situated at Faridabad and Gurgaon.
48.	18.11.2010	6	The Committee scrutinized the replies received from the Health Department in respect of implementation of recommendations/ observations made by the Committee in its 29th Report.
49.	24.11.2010	6	The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations /observations made by the Committee in its 38th Report.
50.	27.11.2010	5	The Committee scrutinized the replies received from the Public Health Engineering Department in respect of implementation of recommendations/observations made by the Committee in its 28th Report.
51.	01.12.2010	6	The Committee orally examined the representatives of the Tourism Department in

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			respect of the implementation of recommendations/observations made by the Committee in its 38th Report.
52.	04.12.2010	6	The Committee scrutinized the replies received from the Health Department in respect of implementation of recommendations/ observations made by the Committee in its 29th Report.
53.	08.12.2010	6	The Committee scrutinized the replies received from the Town & Country Planning Department in respect of the Budget Material for the year 2010-2011.
54.	15.12.2010	6	The Committee orally examined the Financial Commissioner & Principal Secretary to Government, Haryana Industries & Commerce Department, in respect of the implementation of recommendations/observations made by the Committee in its 37th Report.
55.	18.12.2010	6	The Committee scrutinized the replies received from the Mines and Geology Department in respect of implementation of recommendations/observations made by the Committee in its 31st Report.
56.	22.12.2010	6	The Committee resumed the scrutiny of the replies from the Town & Country Planning Department in respect of the Budget Material for the Year 2010-2011.
57.	25.12.2010	6	The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations /observations made by the Committee in its 32nd Report.
58.	29.12.2010	6	The Committee scrutinized the replies received from the Forest Department in respect of the Budget Material for the year 2010-2011.
59.	04.01.2011	7	The Committee scrutinized the replies received from the Development & Panchayats Department in respect of implementation of recommendations/observations made by the Committee in its 36th Report.

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60.	08.01.2011	5	The Committee scrutinized the replies received from the Rural Development Department in respect of implementation of recommendations/observations made by the Committee in its 37th Report.
61.	12.01.2011	7	The Committee scrutinized the replies received from the Environment Department in respect of implementation of recommendations /observations made by the Committee in its 35th Report.
62.	15.01.2011	7	The Committee scrutinized the replies received from the Welfare of S.Cs.,S.Ts &B.Cs Department in respect of implementation of recommendations/observations made by the Committee in its 38th Report.
63.	19.01.2011	6	The Committee resumed the scrutiny of the replies received from the Public Health Engineering Department in respect of the Budget Material for the year 2010-2011.
64.	25.01.2011	7	The Committee scrutinized the replies received from the Environment Department in respect of implementation of recommendations/observations made by the Committee in its 35th Report.
65.	29.01.2011	5	The Committee resumed the scrutiny of the replies received from the Public Health Engineering Department in respect of the Budget Material for the year 2010-2011.
66.	02.02.2011	6	The Committee scrutinized the replies received from the Town & Country Planning Department in respect of the Budget Material for the year 2010-2011.
67.	05.02.2011	5	The Committee scrutinized the replies received from the Tourism Department in respect of implementation of recommendations /observations made by the Committee in its 38th Report.
68.	09.02.2011	6	The Committee scrutinized the replies received from the Health Department in respect of implementation of recommendations/ observations made by the Committee in its 29th Report.

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69.	12.02.2011	6	The Committee scrutinized the replies received from the Mines and Geology Department in respect of implementation of recommendations/observations made by the Committee in its 31st Report.
70.	16.02.2011	5	The Committee partly drafted its 39th Report for the year 2010-2011.
71.	19.02.2011	5	The Committee drafted its 39th Report for the year 2010-2011.
72.	23.02.2011	5	The Committee finalized the 39th Report of the Committee on Estimates for the year 2010-2011.
73.	26.02.2011	5	The Committee scrutinized the replies received from the Environment Department in respect of implementation of recommendations/observations made by the Committee in its 35th Report.
74.	04.03.2011	6	The Committee considered the Supplementary Estimates for the year 2010-11 (2nd Instalment) and prepared its report thereon.
75.	23.03.2011	5	The Committee considered some points of discussion to be discussed with the Sister Committee of Karnataka and Goa Legislative Assemblies during its tour to the State of Karnataka and Goa <i>w.e.f.</i> 24.3.2011 to 30.3.2011.
76.	25.03.2011	3	The Committee discussed the matters of common interests with the Secretary, Karnataka Legislative Assembly, Bangalore.
77.	26.03.2011	3	The Committee informally discussed about its tour.
78.	28.03.2011	3	The Committee informally discussed about its tour.
79.	31.03.2011	5	The Committee scrutinized the replies received from the Environment Department in respect of implementation of recommendations /observations made by the Committee in its 35th Report.

During the period under Review the Committee on Estimates presented the following Reports to the House.

Sr. No.	By Whom presented	Date of presentation	Subject
1.	Chairperson	3.9.2010	Report of the Committee on Estimates on the Supplementary Estimates (1st Instalment) for the year 2010-11.
2.	Chairperson	8.3.2010	Report of the Committee on Estimates on the Supplementary Estimates (2nd Instalment) for the year 2010-11.
3.	Chairperson	15 .3.2011	39th Report of the Committee on Estimates for the year 2010-11 of the Excise & Taxation Department.

Meetings held at places other than Chandigarh.

Sr. No.	Place of Meeting	Date of Meeting
1.	Haryana Bhawan, New Delhi.	24.4.2010, 8.5.2010, 22.5.2010, 5.6.2010, 3.7.2010, 10.7.2010, 7.8.2010, 14.8.2010, 28.8.2010 18.9.2010, 25.9.2010, 9.10.2010, 18.10.2010, 23.10.2010, 27.11.2010, 4.12.2010, 18.12.2010, 25.12.2010, 8.1.2011, 15.1.2011, 29.1.2011, 5.2.2011, 12.2.2011, 19.2.2011, 26.2.2011, 23.3.2011 and 31.3.2011
2.	Shimla	19.6.2010 and 20.6.2010.
3.	Ajmer (Rajsthan)	19.10.2010
4.	Mount Abu (Rajsthan)	21.10.2010
5.	Banglore (Karnataka)	25.3.2011
6.	Mysore (Karnataka)	26.3.2011
7.	Panji (Goa)	28.3.2011
6.	Faridabad (Haryana)	12.11.2010

A record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES,
SCHEDULED TRIBES AND BACKWARD CLASSES**

The Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2010-2011 was constituted as a result of the motion passed by the Haryana Vidhan Sabha in its sitting held on 12th March, 2010 authorizing the Hon'ble Speaker to nominate the members of the Committee and also appoint the Chairperson of the Committee. Shri Ram Kishan Gujjar, MLA was appointed as a Chairperson of the Committee by the Hon'ble Speaker on 16th April, 2010.

The names of the members of the Committee and number of meetings attended by each of them out of the total number of 72 meetings held during the period under review are given below:—

Sr. No.	Name of Members	Number of meeting attended
*1.	Shri Ram Kishan Gujjar, MLA	46
2.	Shri Jagdish Nayar, MLA	59
3.	Shri Anil Dhantori, MLA	34
4.	Shri Naresh Selwal, MLA	62
5.	Smt. Shakuntla Khatak, MLA	64
6.	Shri Dharam Singh, MLA	63
7.	Sardar Charanjeet Singh Rori, MLA	64
8.	Shri Naseem Ahmed, MLA	64
9.	Shri Mamu Ram, MLA	72

* Shri Ram Kishan Gujjar, resigned from the Membership/Chairperson of the Committee w.e.f. 28th January, 2011 (A.N.) on his appointment as Chief Parliamentary Secretary.

MEETING HELD AND BUSINESS TRANSACTED

The details showing the dates of meetings, the number of Members present and business transacted at each meeting are given below:—

Sr. No.	Date of Meeting	Members Present	Business Transacted
1	2	3	4
1.	21st April, 2010	9	Welcome address to the Committee by Under Secretary. The Chairperson thanked the Hon'ble Speaker for nominating him as a Chairperson of this important Committee.
2.	28th April, 2010	8	(i) Discussion of the performa of Indira Gandhi Priuadarshni Vivah Sagun Yojna. (ii) The Committee decided to hold its own meeting at Benmore Circuit House, Shimla on 06.05.2010.
3.	5th May, 2010	6	Discuss regarding Selection of departments.
4.	6th May, 2010	6	Discuss regarding Selection of departments.
5.	11th May, 2010	8	(i) Discuss regarding Selection of departments. (ii) The Committee decided to hold its own meeting on 22nd May, 2010 at Haryana Bhawan, New Delhi.
6.	18th May, 2010	6	Discuss regarding Selection of departments.
7.	22nd May, 2010	6	Discuss regarding Selection of departments.
8.	25th May, 2010	7	(i) Consideration of papers placed before the Committee. (ii) Selection of departments.
9.	1st June, 2010	6	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 33rd Report of the Committee concerning the Industrial Training & Vocational Education Department.
10.	8th June, 2010	6	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana,

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			Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 33rd Report of the Committee concerning the Industrial Training & Vocational Education Department.
11.	16th June, 2010	5	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 33rd Report of the Committee concerning the Industrial Training & Vocational Education Department.
12.	22nd June, 2010	9	<p>(i) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 33rd Report of the Committee concerning the Industrial Training & Vocational Education Department.</p> <p>(ii) The Committee decided to hold its own meeting on 2nd July, 2010 at Mussoorie (Uttarakhand).</p>
13.	29th June, 2010	9	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 33rd Report of the Committee concerning the Industrial Training & Vocational Education Department.</p>

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14.	2nd July, 2010	7	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department, in respect of implementation of recommendations/observations as contained in the 33rd Report of the Committee concerning the Industrial Training & Vocational Education Department.
15.	6th July, 2010	6	The Committee partly scrutinized the material received from the Chief Administrator, Town & Country Planning Department in respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning HUDA.
16.	13th July, 2010	8	<p>(i) The Committee partly scrutinized the material received from the Chief Administrator, Town & Country Planning Department in respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning HUDA.</p> <p>(ii) The Committee decided to hold its own meeting on 23rd July, 2010 at Haryana Bhawan, New Delhi.</p>
17.	20th July, 2010	7	The Committee partly scrutinized the material received from the Chief Administrator, Town & Country Planning Department in respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning HUDA.
18.	23rd July, 2010	8	The Committee partly scrutinized the material received from the Chief Administrator, Town & Country Planning Department in respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning HUDA.
19.	27th July, 2010	8	The Committee partly scrutinized the material received from the Chief Administrator, Town & Country Planning Department in respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning HUDA.

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20. 3rd August, 2010	6	(i) Consideration of papers placed before the Committee.	
		(ii) The Committee scrutinized the material received from the Chief Administrator, Town & Country Planning Department in respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning HUDA.	
21. 10th August, 2010	7	(i) The Committee partly scrutinized the material received from the Director, Women & Child Development Department, Haryana regarding the general working of Women & Child Development Department.	
		(ii) The Committee decided to hold its own meeting on 20th August, 2010 at Haryana Bhawan, New Delhi.	
22. 17th August, 2010	5	(i) Consideration of papers placed before the Committee.	
		(ii) The Committee partly scrutinized the material received from the Director, Women & Child Development Department, Haryana regarding the general working of Women & Child Development Department.	
23. 20th August, 2010	7	The Committee partly scrutinized the material received from the Director, Women & Child Development Department Haryana regarding the general working of Women & Child Development Department.	
24. 23rd August, 2010	7	(i) The Committee partly scrutinized the material received from the Director, Women & Child Development Department, Haryana regarding the general working of Women & Child Development Department.	
		(ii) The Committee decided to hold its own meeting on 27th August, 2010 at Haryana Bhawan, New Delhi.	
25. 27th August, 2010	6	The Committee scrutinized the material received from the Director, Women & Child	

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			Development Department, Haryana regarding the general working of Women & Child Development Department.
26.	13th September, 2010	8	(i) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Welfare of Scheduled Castes and Backward Classes Department regarding the general working of Welfare of Scheduled Castes and Backward Classes Department. (ii) Confirmation of proceedings.
27.	14th September, 2010	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Welfare of Scheduled Castes and Backward Classes Department regarding the general working of Welfare of Scheduled Castes and Backward Classes Department.
28.	16th September, 2010	9	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Welfare of Scheduled Castes and Backward Classes Department regarding the general working of Welfare of Scheduled Castes and Backward Classes Department.
29.	21st September, 2010	8	(i) Consideration of papers placed before the Committee. (ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Welfare of Scheduled Castes and Backward Classes Department regarding the general working of Welfare of Scheduled Castes and Backward Classes Department. (iii) The Committee decided to hold its own meeting on 25th September, 2010 at Haryana Bhawan, New Delhi.
30.	25th September, 2010	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana,

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			Welfare of Scheduled Castes and Backward Classes Department regarding the general working of Welfare of Scheduled Castes and Backward Classes Department.
31.	28th September, 2010	9	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Welfare of Scheduled Castes and Backward Classes Department regarding the general working of Welfare of Scheduled Castes and Backward Classes Department.</p> <p>(iii) The Committee decided to hold its own meeting on 6th October, 2010 at Amritsar (Punjab).</p>
32.	5th October, 2010	9	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Welfare of Scheduled Castes and Backward Classes Department regarding the general working of Welfare of Scheduled Castes and Backward Classes Department.</p> <p>(iii) Postponement of the meeting fixed on 6th October, 2010 at Amritsar (Punjab).</p>
33.	12th October, 2010	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee decided to hold its own meeting on 15th October, 2010 at Haryana Bhawan, New Delhi.</p>
34.	15th October, 2010	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observation as contained in the 33rd Report of the Committee concerning Haryana Vidyut Prasaran Nigam Ltd.

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35.	19th October, 2010	8	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department In respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning Haryana Vidyut Prasaran Nigam Ltd.</p> <p>(iii) The Committee decided to hold its own meeting on 29th October, 2010 at Haryana Bhawan, New Delhi.</p>
36.	26th October, 2010	9	<p>(i) Consideration of papers placed before the Committee.</p> <p>(ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department In respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning Haryana Vidyut Prasaran Nigam Ltd.</p>
37.	29th October, 2010	8	<p>The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning Haryana Vidyut Prasaran Nigam Ltd.</p>
38.	2nd November, 2010	8	<p>(i) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department In respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning Haryana Vidyut Prasaran Nigam Ltd.</p>



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			(ii) The Committee decided to hold its own meeting on 11th November, 2010 at Amritsar (Punjab).
39.	9th November, 2010	7	(i) Oral examination of the Financial Commissioner & Principal Secretary to Government, Haryana, Industrial Training & Vocational Education Department in respect of implementation of recommendations/observation, as contained in the 33rd Report of the Committee concerning Industrial Training & Vocational Education Department. (ii) The Committee decided to undertake a study tour to the State of Rajasthan w.e.f. 22nd November to 26th November, 2010.
40.	11th November, 2010	8	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning Haryana Vidyut Prasaran Nigam Ltd.
41.	16th November, 2010	6	Consideration of papers placed before the Committee.
42.	22nd November, 2010	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning Haryana Power Generation Corporation Ltd.
43.	23rd November, 2010	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning Haryana Power Generation Corporation Ltd.

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44.	24th November, 2010	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observation as contained in the 33rd Report of the Committee concerning Haryana Power Generation Corporation Ltd.
45.	26th November, 2010	6	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observation as contained in the 33rd Report of the Committee concerning Haryana Power Generation Corporation Ltd.
46.	30th November, 2010	8	<p>(i) The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observation as contained in the 33rd Report of the Committee concerning Haryana Power Generation Corporation Ltd.</p> <p>(ii) Consideration of papers placed before the Committee.</p> <p>(iii) The Committee decided to hold its own meeting on 10th December, 2010 at Haryana Bhawan, New Delhi.</p>
47.	7th December, 2010	8	The Committee Partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observation as contained in the 33rd Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Ltd.
48.	10th December, 2010	7	The Committee Partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/

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			observation as contained in the 33rd Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Ltd.
49.	14th December, 2010	8.	<p>(i) The Committee Partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Ltd.</p> <p>(ii) The Committee decided to hold its own meeting on 24th December, 2010 at Haryana Bhawan, New Delhi.</p>
50.	21st December, 2010	8	The Committee Partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Ltd.
51.	24th December, 2010	9	The Committee Partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Ltd.
52.	28th December, 2010	9	<p>(i) The Committee Partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning Dhakshin Haryana Bijli Vitran Nigam Ltd.</p> <p>(ii) The Committee decided to hold its own meeting on 8th January, 2011 at Haryana Bhawan, New Delhi.</p>

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53.	4th January, 2011	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observation as contained in the 33rd Report of the Committee concerning Dhakshin Haryana Bijli Vitran Nigam Ltd.
54.	8th January, 2011	8	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observation as contained in the 33rd Report of the Committee concerning Dhakshin Haryana Bijli Vitran Nigam Ltd.
55.	12th January, 2011	8	Oral examination of the Financial Commissioner & Principal Secretary to Government, Haryana, Women & Child Development Department regarding the general working of Women & Child Development Department and information from the Director, vide letter No. 3472-EAI/ WCD/2010 dated 15.11.2010. (ii) Confirmation of Proceedings. (iii) The Committee decided to hold its own meeting on 22nd January, 2011 at Haryana Bhawan, New Delhi.
56.	18th January, 2011	8	(i) Consideration of papers placed before the Committee. (ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/observation as contained in the 33rd Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Ltd. (iii) The Committee decided to hold its own meeting on 29th January, 2011 at Haryana Bhawan, New Delhi.

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57.	22nd January, 2011	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observation as contained in the 33rd Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Ltd.
58.	25th January, 2011	8	(i) Consideration of papers placed before the Committee. (ii) Postponement of Oral Examination. (iii) The Committee decided to undertake a study tour to the State of Himachal Pradesh w.e.f. 03.02.2011 to 06.02.2011.
59.	29th January, 2011	6	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observation as contained in the 33rd Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Ltd.
60.	3rd February, 2011	7	Oral examination of the Financial Commissioner & Principal Secretary to Government, Haryana, Welfare of Scheduled Castes & Backward Classes Department regarding the general working of Welfare of Scheduled Castes & Backward Classes Department and information received from the Director vide letter No. E.A-4/2010/20562, dated 6th August, 2010.
61.	4th February, 2011	7	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observation as contained in the 33rd Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Ltd.
62.	6th February, 2011	7	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana,

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			Power Department in respect of implementation of recommendations/ observation as contained in the 33rd Report of the Committee concerning Uttar Haryana Bijli Vitran Nigam Ltd.
63.	9th February, 2011	8	(i) Consideration of papers placed before the Committee. (ii) Postponement of Oral Examination. (iii) The Committee decided to hold its own meeting on 12th February, 2011 at Haryana Bhawan, New Delhi.
64.	12th February, 2011	7	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observation as contained in the 33rd Report of the Committee concerning Dhakshin Haryana Bijli Vitran Nigam Ltd.
65.	15th February, 2011	7	Postponement of oral examination.
66.	20th February, 2011	8	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observation as contained in the 33rd Report of the Committee concerning Haryana Vidyut Prasaran Nigam Ltd.
67.	22nd February, 2011	7	(i) Consideration of papers placed before the Committee. (ii) Confirmation of Proceedings (iii) Drafting and Finalization of 34th Report.
68.	14th March, 2011	4	(i) The Committee scrutinized the material received Financial Commissioner & Principal Secretary to Government, Haryana Welfare of Scheduled Castes & Backward Classes Department from the Welfare of Scheduled Castes & Backward Classes Department. (ii) The Committee decided to hold its own meetings on 19th March, 2011 at Haryana

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			Bhawan, New Delhi and 26th March, 2011 at Manali (H.P.)
69.	19th March, 2011	5	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Power Department in respect of implementation of recommendations/ observation as contained in the 33rd Report of the Committee concerning Haryana Vidyut Prasaran Nigam Ltd.
70.	24th March, 2011	4	(i) Consideration of papers placed before the Committee. (ii) The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Public Health (Water Supply & Sanitation) Department regarding the general working of Public Health (Water Supply & Sanitation) Department.
71.	26th March, 2011	7	The Committee partly scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Public Health (Water Supply & Sanitation) Department regarding the general working of Public Health (Water Supply & Sanitation) Department.
72.	29th March, 2011	7	The Committee scrutinized the material received from the Financial Commissioner & Principal Secretary to Government, Haryana, Public Health (Water Supply & Sanitation) Department regarding the general working of Public Health (Water Supply & Sanitation) Department.

Report Presented

The Committee presented the thirty fourth Report of the Committee for the year 2010-2011 to the House on 15th March, 2011.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha, Secretariat.

COMMITTEE ON GOVERNMENT ASSURANCES

The Committee on Government Assurances for the year 2010-11 consisting of nine Members was nominated by the Speaker Haryana Vidhan Sabha on 16th April, 2010 vide notification No. 1-CGA/2010-11/35 dated 16th April, 2010.

Shri Rampal Majra, MLA a member of the Committee was appointed as Chairperson of the Committee.

The Committee held 75 meetings during the period under review.

The name of the members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of the Members	Number of meetings attended.
1.	Shri Ram Pal Majra, MLA	75
****2.	Shri Ram Kishan Gujjar, MLA	5
3.	Shri Pardeep Chaudhary, MLA	60
***** 4.	Shri Vinod Bhayana, MLA	61
*****5.	Shri Zile Ram Sharma, MLA	45
**6.	Shri Bharat Bhushan Batra, MLA	14
7.	Shri Raghuvir Singh Tewatia, MLA	71
8.	Smt. Saroj Mor, MLA	42
9.	Shri Kali Ram Patwari, MLA	75
***10.	Shri Subhash Chaudhary, MLA	34
*****11.	Shri Krishan Lal Kamboj, MLA	4
SPECIAL INVITEES		
*1.	Shri Ganga Ram, MLA	27
**2.	Shri Bharat Bhushan Batra, MLA	3

*1. Shri Ganga Ram, MLA, resigned as Special Invitee from the Committee *w.e.f.* 30th August, 2010.

**2. Shri Bharat Bhushan Batra, MLA resigned as Member from the Committee *w.e.f.* 30th August, 2010, Shri Bharat Bhushan Batra, MLA was nominated as Special Invitee of the Committee for the remaining period of the year, 2010-11 *w.e.f.* 30th August, 2010 and was again nominated as Member of the Committee *w.e.f.* 15th February, 2011.

- ***3. Shri Subhash Chaudhary, MLA was nominated as Member of the Committee for the remaining period of the year, 2010-11 *w.e.f.* 30th August, 2010
- ****4. Shri Ram Kishan Gujjar, MLA resigned as Member from the Committee *w.e.f.* 28th January, 2011.
- *****5. Shri Vinod Bhayana, MLA resigned as Member from the Committee *w.e.f.* 28th January, 2011.
- *****6. Shri Zile Ram Sharma, MLA resigned as Member from the Committee *w.e.f.* 28th January, 2011.
- *****7. Shri Krishan Lal Kamboj, MLA was nominated as Member of the Committee for the remaining period of the year, 2010-11 *w.e.f.* 15th February, 2011.
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Meetings held and Business Transacted

The details showing the dates of meetings held, the number of Members present and business transacted at each meeting are given below:-

Sr. No.	Date of Meeting	Number of Members Including Special Invitees Present	Business transacted
1	2	3	4
1.	20th April, 2010	8	The Under Secretary, Haryana Vidhan Sabha explained the scope & functions of the Committee to the members on behalf of the Secretary, Haryana Vidhan Sabha.
2.	28th April, 2010	8	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February, 2009.
3.	4th May, 2010	10	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February, 2009.
4.	5th May, 2010	9	i) Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February, 2009. ii) The Committee decided to hold its own meetings at Banmore Rest House, Shimla on 11th & 12th May, 2010.
5.	11th May, 2010 (Shimla)	9	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February, 2009.
6.	12th May, 2010 (Shimla)	9	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February, 2009.
7.	17th May, 2010	9	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of February, 2009.

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8.	25th May, 2010	9	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of July/August, 2009.
9.	1st June, 2010	8	<p>i) Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of July /August, 2009.</p> <p>ii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 10th June, 2010</p>
10.	8th June, 2010	7	Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during the Session held in the month of July/August, 2009.
11.	10th June, 2010 (New Delhi)	7	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding Assurances as contained in the 39th Report of the Committee.
12.	14th June, 2010	7	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding Assurances as contained in the 39th Report of the Committee.
13.	22nd June, 2010	7	Scrutiny of the replies received from the Sports and Youth Affairs Departments in regard to the implementation of the outstanding Assurances as contained in the 39th Report of the Committee.
14.	28th June, 2010	7	Scrutiny of the replies received from the Government of Haryana, Technical Education & Industrial Training Department in regard to the implementation of the outstanding Assurances as contained in the 39th Report of the Committee.
15.	30th June, 2010 (New Delhi)	7	Scrutiny of the replies received from the Government of Haryana, Housing Department in regard to the implementation of the outstanding Assurances as contained in the 39th Report of the Committee.

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16.	6th July, 2010	6	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding Assurances as contained in the 39th Report of the Committee.
17.	13th July, 2010	7	<p>(i) Scrutiny of the statement of Assurances given by the Ministers on the floor of the House during Session held in the Month of March, 2008.</p> <p>(ii) Scrutiny of the replies received from the Revenue and Disaster Management Department and Forest Department in regard to the implementation of the outstanding Assurances as contained in 39th Report of the Committee.</p> <p>(iii) The Committee decided to hold its own meeting at Haridwar on 22.7.2010.</p>
18.	20th July, 2010	8	Scrutiny of the replies received from the Revenue and Disaster Management and Power Departments in regard to the implementation of the outstanding Assurances as contained in 39th Report of the Committee.
19.	22nd July, 2010 (Haridwar)	7	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding Assurances as contained in 39th Report of the Committee.
20.	27th July, 2010	7	Scrutiny of the replies received from the Environment Department in regard to the implementation of the outstanding assurances as contained in 39th Report of the Committee.
21.	30th July, 2010 (New Delhi)	8	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding Assurances as contained in the 39th Report of the Committee.
22.	3rd August, 2010	6	(i) Scrutiny of the replies received from the Animal Husbandry and Dairying and Rural Development Departments in regard to the implementation of the outstanding Assurances as contained in the 39th Report of the Committee.

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			(ii) The Committee decided to hold its own meetings on 13.8.2010 at Haryana Bhawan, New Delhi and on 20.8.2010 at Pushkar (Rajasthan).
23.	10th August, 2010	6	Scrutiny of the replies received from the Industries and Commerce Department in regard to the implementation of the outstanding Assurances as contained in 39th Report of the Committee.
24.	13th August, 2010 (New Delhi)	5	Scrutiny of the replies received from the various Government Departments in regard to the implementation of the outstanding Assurances as contained in the 39th Report of the Committee.
25.	17th August, 2010	6	Scrutiny of the replies received from the Health Department in regard to the implementation of the outstanding Assurances as contained in 39th Report of the Committee.
26.	20th August, 2010 (Pushkar)	5	The Committee reviewed the outstanding assurances of 39th Report relating to Health Department.
27.	25th August, 2010	6	The Committee scrutinized the replies received from the Irrigation Department which were placed before the Committee and the Committee decided that the Irrigation Department may be asked to supply the latest replies of the outstanding Assurances as contained in the 39th report of the Committee.
28.	28th August, 2010 (New Delhi)	7	The Committee scrutinized the replies received from the PW(B&R) Department in regard to the implementation of the outstanding Assurances as contained in the 39th Report of the Committee.
29.	11th September, 2010 (Mussoorie)	7	Scrutiny of the replies received from the Technical Education Department in regard to the implementation of the outstanding Assurances as contained in the 39th Report of the Committee.
30.	14th September, 2010	6	(i) The Committee scrutinized the replies received from the Social Justice & Empowerment Department and Vigilance Department in regard to the

1	2	3	4
			implementation of the outstanding Assurances as contained in the 39th Report of the Committee.
			(ii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 24.9.2010.
31.	21st September, 2010	6	The Committee scrutinized the replies received from the Industrial Training Department in regard to the implementation of the outstanding Assurances as contained in the 39th Report of the Committee.
32.	24th September, 2010 (New Delhi)	6	The Committee reviewed the outstanding Assurances of 39th Report relating to Education Department.
33.	28th September, 2010	7	The Committee orally examined the representatives of PW(B&R) Department in regard to the implementation of outstanding Assurances as contained in the 39th report of the Committee.
34.	5th October, 2010	6	The Committee scrutinized the replies received from the Irrigation Department in regard to implementation of the outstanding Assurances as contained in the 39th Report of the Committee. The Committee after scrutiny decided to orally examine the Departmental representatives in its meeting to be held on 19th October, 2010.
35.	9th October, 2010 (Jaipur)	7	The Committee reviewed the outstanding Assurances of the 39th Report relating to Development & Panchayats Department.
36.	12th October, 2010	7	Resumption of oral examined of PWD(B&R) Department in regard to the implementation of outstanding Assurances of the Session held in February, 2009.
37.	15th October, 2010 (New Delhi)	7	The Committee reviewed the outstanding Assurances of 39th Report relating to Development & Panchayats Department.
38.	19th October, 2010	7	(i) The Committee orally examined the representatives of Irrigation Department in regard to the implementation of outstanding Assurances as contained in

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			the 39th report of the Committee and February Session 2009.
			(ii) The Committee decided to hold its meeting on 29.10.2010 at Haryana Bhawan, New Delhi.
39.	26th October	5	(i) The Committee decided to postpone the oral examination of Health Department fixed for 26.10.2010. (ii) The Committee scrutinized the replies received from the General Administration Department in respect of the implementation of outstanding Assurances as contained in its 39th report of the Committee.
40.	29th October, 2010 (New Delhi)	6	The Committee reviewed the outstanding Assurances of 39th Report relating to Transport Department.
41.	3rd November, 2010	8	The Committee orally examined the representatives of Health Department in regard to the implementation of outstanding Assurances as contained in the 39th report of the Committee and February Session, 2009. On the request of Sh. S.C Chaudhary, IAS, Financial Commissioner and Principal Secretary, Public Health Engineering Department, the Committee decided to orally examine the said Department in one of its subsequent meetings.
42.	9th November, 2010	8	(i) Papers placed before the Committee. (ii) The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2010.
43.	12th November, 2010 (Gurgaon)	6	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2010.
44.	16th November, 2010	7	(i) The Committee orally examined the representatives of Agriculture and Animal Husbandry Departments in regard to the implementation of outstanding

1	2	3	4
			Assurances as contained in the 39th report of the Committee and outstanding Assurances of the Sessions held in March, 2008 and February, 2009.
45.	18th November, 2010 (Katra J&K)	7	The Committee reviewed the outstanding assurances of 39th Report relating to Revenue & Disaster Management Department.
46.	19th November, 2010 (Katra J&K)	7	The Committee reviewed the outstanding Assurances of 39th Report relating to Tourism Department.
47.	23rd November, 2010	7	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2010.
48.	26th November, 2010 (New Delhi)	6	The Committee reviewed the outstanding Assurances of 39th Report relating to Civil Aviation Department.
49.	30th November, 2010	6	The Committee orally examined the representatives of Transport Department in regard to the implementation of outstanding Assurances as contained in the 39th report of the Committee and outstanding Assurances of the Session held in February, 2009.
50.	7th December, 2010	7	(i) The Committee orally examined the representatives of Public Health Engineering Department in regard to the implementation of outstanding Assurances as contained in the 39th report of the Committee and outstanding Assurances of the Sessions held in February, 2009 and July, 2009.
			(ii) Confirmation of Proceedings.
			(iii) The Committee decided to hold its own meetings on 18th & 25th December, 2010 at Haryana Bhawan, New Delhi.
51.	14th December, 2010	8	(i) The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2010.

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		(ii) The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 18.12.2010 and 25.12.2010.
52.	18th December, 2010 (New Delhi)	6 The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2010.
53.	21st December, 2010	9 The Committee orally examined the representatives of Home and Cooperation Departments in regard to the implementation of outstanding Assurances as contained in the 39th report of the Committee.
54.	25th December, 2010 (New Delhi)	6 The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2010.
55.	28th December, 2010	8 (i) The Committee orally examined the representatives of Education and Development and Panchayat Departments in regard to the implementation of outstanding Assurances as contained in the 39th report of the Committee and outstanding Assurances of the Session held In February, 2009. (ii) The Committee decided to hold its own meeting on 31st December, 2010 at Haryana Bhawan, New Delhi.
56.	31st December, 2010 (New Delhi)	7 The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2010.
57.	4th January, 2011	8 (i) The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2010. (ii) The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 7.1.2011 and 14.1.2011.
58.	7th January, 2011 (New Delhi)	7 The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2010.

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59.	10th January, 2011	7	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2010.
60.	14th January, 2011 (New Delhi)	8	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2010.
61.	18th January, 2011	7	The Committee orally examined the representatives of Consolidation and Urban Local Bodies Departments in regard to the implementation of outstanding Assurances as contained in the 39th report of the Committee and outstanding Assurances of the Session held in February, 2009.
62.	21st January, 2011 (New Delhi)	6	The Committee scrutinized the statement of assurances given by the Ministers on the Floor of the House during the Session held in March, 2010.
63.	25th January, 2011	7	The Committee scrutinized the replies received from the Environment Department in regard to implementation of the Assurances as contained in 39th Report of the Committee.
64.	28th January, 2011 (New Delhi)	6	The Committee reviewed the outstanding assurances of 39th Report relating to Mines & Geology Department.
65.	31st January, 2011	6	<p>i) The Committee orally examined the representatives of Revenue & Disaster Management Department in regard to the implementation of outstanding Assurances as contained in the 39th report of the Committee.</p> <p>ii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 4th February, 2011.</p>
66.	4th February, 2011 (New Delhi)	6	The Committee reviewed the outstanding Assurances of 39th Report relating to Finance Department.
67.	7th February, 2011	6	i) The Committee Scrutinized the replies received from the Tourism Department as contained in the 39th Report of the Committee.

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			(ii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 11th February, 2011, at 2.00 P.M.
68.	11th February, 2011 (New Delhi)	6	The Committee reviewed the outstanding Assurances of 39th Report relating to Agriculture Department.
69.	14th February, 2011	6	(i) Drafting of 40th Report of the Committee on Government Assurances for the year 2010-11. (ii) The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 17th February, 2011 at 2.00 P.M.
70.	17th February, 2011 (New Delhi)	7	The Committee reviewed the outstanding Assurances of 39th Report relating to Health Department.
71.	21st February, 2011	6	(i) Drafting of 40th Report of the Committee on Government Assurances for the year 2010-11. (ii) Confirmation of Proceedings.
72.	25th February, 2011 (New Delhi)	6	(i) The Committee Drafted and finalized it 40th Report for the year 2010-11. (ii) Confirmation of Proceedings.
73.	21st March, 2011	7	The Committee reviewed the outstanding Assurances of 40th Report relating to General Administration Department.
74.	24th March, 2011 (New Delhi)	6	The Committee reviewed the outstanding Assurances of 40th Report relating to Power Department.
75.	29th March, 2011 (New Delhi)	4	(i) The Committee reviewed the outstanding Assurances of 40th Report relating to Irrigation Department. (ii) Confirmation of Proceedings.

The details of the meetings held at places outside Chandigarh are as under :—

Sr.No.	Date	Place
1.	11th May, 2010	Shimla
2.	12th May, 2010	Shimla
3.	10th June, 2010	Haryana Bhawan, New Delhi
4.	30th June, 2010	Haryana Bhawan, New Delhi
5.	22nd July, 2010	Haridwar
6.	30th July, 2010	Haryana Bhawan, New Delhi
7.	13th August, 2010	Haryana Bhawan, New Delhi
8.	20th August, 2010	Puskar (Rajasthan)
9.	28th August, 2010	Haryana Bhawan, New Delhi
10.	11th September, 2010	Mussoorie
11.	24th September, 2010	Haryana Bhawan, New Delhi
12.	9th October, 2010	Jaipur
13.	15th October, 2010	Haryana Bhawan, New Delhi
14.	29th October, 2010	Haryana Bhawan, New Delhi
15.	12th November, 2010	Gurgaon
16.	18th & 19th November, 2010	Katra (J&K)
17.	26th November, 2010	Haryana Bhawan, New Delhi
18.	18th December, 2010	Haryana Bhawan, New Delhi
19.	25th December, 2010	Haryana Bhawan, New Delhi
20.	31st December, 2010	Haryana Bhawan, New Delhi
21.	7th January, 2011	Haryana Bhawan, New Delhi
22.	14th January, 2011	Haryana Bhawan, New Delhi
23.	21st January, 2011	Haryana Bhawan, New Delhi
24.	28th January, 2011	Haryana Bhawan, New Delhi
25.	4th February, 2011	Haryana Bhawan, New Delhi
26.	11th February, 2011	Haryana Bhawan, New Delhi
27.	17th February, 2011	Haryana Bhawan, New Delhi
28.	25th February, 2011	Haryana Bhawan, New Delhi
29.	24th March, 2011	Haryana Bhawan, New Delhi
30.	29th March, 2011	Haryana Bhawan, New Delhi

Report Presented

The Committee presented its 40th Report for the year, 2010-11 to the House on 15th March, 2011.

Proceedings

A record of proceedings of meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

COMMITTEE ON SUBORDINATE LEGISLATION

The Committee consisting of 8 Members of the Haryana Vidhan Sabha (including the Advocate General) and one Special Invitee was nominated by the Hon'ble Speaker on the 16th April, 2010 and was notified in the Official Gazette *vide* Notification No. HVS/SLC/1/2010-11/ 30, dated 16th April,2010.

Shri Jagbir Singh Malik, MLA was appointed as the Chairperson of the Committee by the Hon'ble Speaker.

The Committee held 91 meetings during the period under Review.

The names of Members/Special Invitee and number of meetings attended by each of them are shown in the following Table:-

Sr. No.	Name of the Member	Number of meetings Attended	
1.	Shri Jagbir Singh Malik, MLA	Chairperson	89
2.	Shri Balbir Pal Shah, M.L.A.	Member	03
3.	Rao Yadvendra Singh, M.L.A.	Member	02
4.	Shri Sri Krishan Hooda, M.L.A.	Member	77
5.	Shri Sher Singh Barshami, M.L.A.	Member	65
6.	Shri Rameshwar Dayal Rajoria, M.L.A.	Member	87
7.	Shri Ghanshyam Saraf, M.L.A.	Member	75
8.	Advocate General	Member	NIL
Special Invitee			
	Shri Subhash Chaudhary, M.L.A.		78

Rules Scrutinized

The Committee scrutinized the following Rules:—

1. The Punjab Village Common Lands (Regulation) Rules, 1964 framed under the Haryana Village Common Lands (Regulation) Act, 1961.
2. The Haryana Regulation of Property Dealers and Consultants Rules, 2009 framed under the Haryana Regulation of Property Dealers and Consultants Act, 2008.
3. The Wild Life (Protection) Haryana Rules, 1974 framed under the Wild Life (Protection) Act, 1972.
4. The Punjab Chaukidara Rules published in the Punjab Government Gazette, dated 17-9-1965, as applicable to the State of Haryana.

Meetings held and Business transacted.

The date of meetings, the number of Members present and the Business transacted at each meeting are given below:—

Sr. No.	Date of Meeting	Number of Members Including Special Invitees Present	Business Transacted
1	2	3	4
1.	19.4.2010	4	1. Selection of Rules for scrutiny. 2. The Committee decided to hold its next meeting at Haryana Bhawan, New Delhi on 23rd April, 2010.
2.	23.4.2010 (New Delhi)	5	Study of the Punjab Village Common Lands (Regulation) Act, 1961.
3.	28.4.2010	5	1. Paper placed before the Committee. 2. Scrutiny of the Punjab Village Common Lands (Regulation) Rules, 1964 framed under the Punjab Village Common Lands (Regulation) Act, 1961. 3. The Committee decided to hold its next meeting at Haryana Bhawan, New Delhi on 1st May, 2010.
4.	1.5.2010 (New Delhi)	4	1. Papers placed before the Committee. 2. Study of the Haryana Regulation of Property Dealers and Consultants Act, 2008.
5.	4.5.2010		1. Paper placed before the Committee. 2. Study of the Haryana Regulation Property Dealers and Consultants Act, 2008. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 8th May, 2010.
6.	8.5.2010 (New Delhi)	5	Study of the Haryana Regulation of Property Dealers and Consultants Act, 2008.

1	2	3	4
7.	11.5.2010	5	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Scrutiny of the Haryana Regulation of Property Dealers and Consultants Rules,2009 framed under the Haryana Regulation of Property Dealers and Consultants Act,2008. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 14th May, 2010.
8.	18.5.2010	5	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Haryana Regulation of Property Dealers and Consultants Rules,2009 framed under the Haryana Regulation of Property Dealers and Consultants Act,2008. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 21st May, 2010.
9.	21.5.2010 (New Delhi)	6	<p>Resumption of scrutiny of the Haryana Regulation of Property Dealers and Consultants Rules,2009 framed under the Haryana Regulation of Property Dealers and Consultants Act,2008.</p>
10.	25.5.2010	6	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Haryana Regulation of Property Dealers and Consultants Rules,2009 framed under the Haryana Regulation of Property Dealers and Consultants Act,2008. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 28th May, 2010.
11.	28.5.2010 (New Delhi)	6	<p>Resumption of scrutiny of the Haryana Regulation of Property Dealers and Consultants Rules,2009 framed under the Haryana Regulation of Property Dealers and Consultants Act,2008.</p>
12.	1.6.2010	7	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Scrutiny of the Wild Life (Protection) Rules, 1974 framed under the Wild Life (Protection) Act, 1972. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 4th June, 2010.

1	2	3	4
13.	4.6.2010 (New Delhi)	6	Resumption of scrutiny of the Wild Life (Protection) Rules, 1974 framed under the Wild Life (Protection) Act, 1972.
14.	8.6.2010	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Resumption of scrutiny of the Wild Life (Protection) Rules, 1974 framed under the Wild Life (Protection) Act, 1972. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 11th June, 2010.
15.	11.6.2010 (New Delhi)	6	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Wild Life (Protection) Rules, 1974 framed under the Wild Life (Protection) Act, 1972. 2. The Committee decided to undertake a study tour to the State of Himachal Pradesh from 21st to 25th June, 2010 after holding its own meeting at Chandigarh on 21.6.2010 at 11.00 A.M. The Committee decided to hold its own meetings at Manikaran and Manali on 22.6.2010 and 24.6.2010 respectively.
16.	14.6.2010	6	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. Resumption of scrutiny of the Wild Life (Protection) Rules, 1974 framed under the Wild Life (Protection) Act, 1972. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 19th June, 2010.
17.	21.6.2010	6	Resumption of scrutiny of the Wild Life (Protection) Rules, 1974 framed under the Wild Life (Protection) Act, 1972.
18.	22.6.2010 Manikaran (H.P.)	5	Resumption of scrutiny of the Wild Life (Protection) Rules, 1974 framed under the Wild Life (Protection) Act, 1972.
19.	24.6.2010 Manali (H.P.)	5	Resumption of scrutiny of the Wild Life (Protection) Rules, 1974 framed under the Wild Life (Protection) Act, 1972.
20.	29.6.2010	6	1. Resumption of scrutiny of the Wild Life (Protection) Rules, 1974 framed under the Wild Life (Protection) Act, 1972.

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			2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 2nd July, 2010.
21.	2.7.2010 (New Delhi)	5.	Resumption of scrutiny of the Wild Life (Protection) Rules, 1974 framed under the Wild Life (Protection) Act, 1972.
22.	6.7.2010	5	1. Resumption of scrutiny of the Wild Life (Protection) Rules, 1974 framed under the Wild Life (Protection) Act, 1972. 2. The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 9.7. 2010 and Shimla (H.P) on 16.7.2010.
23.	9.7.2010 (New Delhi)	6	1. Resumption of scrutiny of the Wild Life (Protection) Rules, 1974 framed under the Wild Life (Protection) Act, 1972. 2. The Committee further decided to hold its own meeting at Shimla (H.P) on 13.7.2010 instead of 16.7.2010.
24.	13.7.2010 Shimla (H.P.)	6	Resumption of scrutiny of the Wild Life (Protection) Rules, 1974 framed under the Wild Life (Protection) Act, 1972.
25.	20.7.2010	6	1. Resumption of scrutiny of the Wild Life (Protection) Rules, 1974 framed under the Wild Life (Protection) Act, 1972. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 23rd July, 2010.
26.	23.7.2010 (New Delhi)	6	Resumption of scrutiny of the Wild Life (Protection) Rules, 1974 framed under the Wild Life (Protection) Act, 1972.
27.	27.7.2010	8	1. Resumption of scrutiny of the Wild Life (Protection) Rules, 1974 framed under the Wild Life (Protection) Act, 1972. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 30th July, 2010.
28.	30.7.2010 (New Delhi)	5	Resumption of scrutiny of the Wild Life (Protection) Rules, 1974 framed under the Wild Life (Protection) Act, 1972.

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29.	4.8.2010	6	<ol style="list-style-type: none"> 1. Resumption of scrutiny of the Wild Life (Protection) Rules,1974 framed under the Wild Life (Protection) Act,1972. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 6th August, 2010.
30.	6.8.2010 (New Delhi)	4	Resumption of scrutiny of the Wild Life (Protection) Rules,1974 framed under the Wild Life (Protection) Act,1972.
31.	11.8.2010	6	<ol style="list-style-type: none"> 1. Confirmation of Proceedings. 2. Watching of Implementation of the observation/recommendations of the Committee as contained in its previous Reports. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 13th August, 2010.
32.	13.8.2010 (New Delhi)	6	Watching of the Implementation of the observation/recommendations of the Committee as contained in its earlier Reports.
33.	17.8.2010	6	<ol style="list-style-type: none"> 1. Watching of Implementation of the observation/recommendations of the Committee as contained in its earlier Reports. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 20th August, 2010.
34.	20.8.2010 (New Delhi)	5	Watching of Implementation of the observation/recommendations of the Committee as contained in its earlier Reports.
35.	25.8.2010	4	<ol style="list-style-type: none"> 1. Watching of Implementation of the observation/recommendations of the Committee as contained in its earlier Reports. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 28th August, 2010.

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36.	28.8.2010 (New Delhi)	4	Scrutiny of the Punjab Chaukidara Rules, as applicable to the State of Haryana.
37.	31.8.2010	5	Scrutiny of the Punjab Chaukidara Rules, as applicable to the State of Haryana.
38.	10.9.2010 (New Delhi)	6	Scrutiny of the Punjab Chaukidara Rules, as applicable to the State of Haryana.
39.	13.9.2010	6	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. Resumption of the scrutiny of the Punjab Chaukidara Rules, as applicable to the State of Haryana. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 18th September, 2010.
40.	18.9.2010 (New Delhi)	6	Resumption of the scrutiny of the Punjab Chaukidara Rules, as applicable to the State of Haryana.
41.	21.9.2010	6	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. Resumption of the scrutiny of the Punjab Chaukidara Rules, as applicable to the State of Haryana. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 24th September, 2010.
42.	24.9.2010 (New Delhi)	6	Resumption of the scrutiny of the Punjab Chaukidara Rules, as applicable to the State of Haryana.
43.	29.9.2010	6	<ol style="list-style-type: none"> 1. Resumption of the scrutiny of the Punjab Chaukidara Rules, as applicable to the State of Haryana. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 2nd October, 2010.
44.	5.10.2010	6	<ol style="list-style-type: none"> 1. Resumption of the scrutiny of the Punjab Chaukidara Rules, as applicable to the State of Haryana. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 9th October, 2010.

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45.	9.10.2010 (New Delhi)	5	Resumption of the scrutiny of the Punjab Chaukidara Rules, as applicable to the State of Haryana.
46.	12.10.2010	6	1. Resumption of scrutiny of the Punjab Chaukidara Rules, as applicable to the State of Haryana. 2. The Committee decided to hold its own meetings at Haryana Bhawan, New Delhi on 15.10.2010, Salasar (Distt. Churu) on 21.10.2010 and Khatu Sham Ji (Distt. Sikar, Rajasthan) on 22.10.2010 respectively.
47.	15.10.2010 (New Delhi)	6	Resumption of the scrutiny of the Punjab Chaukidara Rules, as applicable to the State of Haryana.
48.	19.10.2010	6	1. Paper placed before the Committee. 2. Resumption of scrutiny of the Punjab Chaukidara Rules, as applicable to the State of Haryana.
49.	21.10.2010 Salasar (Rajasthan)	6	Resumption of the scrutiny of the Punjab Chaukidara Rules, as applicable to the State of Haryana.
50.	22.10.2010 Khatu Sham Ji (Rajasthan)	4	Resumption of the scrutiny of the Punjab Chaukidara Rules, as applicable to the State of Haryana.
51.	26.10.2010	5	1. Resumption of scrutiny of the Punjab Chaukidara Rules, as applicable to the State of Haryana. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 30th October, 2010.
52.	30.10.2010 (New Delhi)	5	Resumption of scrutiny of the Punjab Chaukidara Rules, as applicable to the State of Haryana.
53.	2.11.2010	6	Watching of implementation of observation/recommendations made by the Committee in respect of the Punjab Animal Contagious diseases Rules, 1953 framed under the Punjab Livestock and Birds Diseases Act, 1948 and the Haryana Panchayati Raj Rules, 1995 framed under the Haryana Panchayati Raj Act, 1994.

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54.	9.11.2010	5	<ol style="list-style-type: none"> 1. Examination of the reply received in respect of the Punjab Village Common Lands (Regulation) Rules, 1964 framed under the Punjab Village Common Lands (Regulation) Act, 1961. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 12th November, 2010.
55.	12.11.2010 (New Delhi)	4	Examination of the Notification of the Haryana Panchayati Raj Rules, 1995.
56.	15.11.2010	3	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Resumption of consideration of reply received from the Government/Department in respect of the Punjab Village Common Lands (Regulation) Rules, 1964 framed under the Punjab Village Common Lands (Regulation) Act, 1961. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 19th November, 2010.
57.	19.11.2010 (New Delhi)	5	Watching of implementation of the observations/ recommendations of the Committee made in its earlier Reports.
58.	23.11.2010	5	<ol style="list-style-type: none"> 1. Consideration of Notification in respect of the Haryana Panchayati Raj Rules, 1995. 2. The Committee decided to hold its own meeting at Tourism Complex Dabchick, Hodal on 25th November, 2010
59.	25.11.2010 Dabchick (Hodal)	5	Watching of implementation of the observations/ recommendations of the Committee made in its earlier Reports.
60.	30.11.2010	5	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. Resumption of scrutiny of the Punjab Ayurvedic and Unani Practitioner (General) Rules, 1964 framed under the Punjab Ayurvedic and Unani Practitioner Act, 1963 applicable to the State of Haryana. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 3rd December, 2010.

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61.	3.12.2010 (New Delhi)	5	Watching of implementation of the observations/ recommendations of the Committee made in its earlier Reports.
62.	7.12.2010	6	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. Oral examination of the Financial Commissioner and Principal Secretary to Government, Haryana, Health Department regarding non-implementation of the observations/recommendations of the Committee made in respect of the Punjab Ayurvedic and Unani Practitioner's (General) Rules,1964, framed under the Punjab Ayurvedic and Unani Practitioner's Act,1963 as contained in its 35th to 38th Reports. 3. Confirmation of Proceedings. 4. The Committee decided to hold its own meeting at Tikkar Taal (Morni), Panchkula on 11th December, 2010.
63.	11.12.2010 Tikkar Taal (Morni)	5	Watching of implementation of the observations/ recommendations of the Committee made in its earlier Reports.
64.	14.12.2010	5	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. Oral examination of the Financial Commissioner and Principal Secretary to Government, Haryana, Animal Husbandry and Dairying Department regarding non implementation of the observations/ recommendations of the Committee made in respect of the Punjab Animal Contagious Diseases Rules,1953 framed under the Punjab Livestock and Birds Diseases Act,1948 as contained in its 36th-38th Report. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 17th December, 2010.
65.	17.12.2010 (New Delhi)	3	Meeting adjourned for want of quorum.

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66.	21.12.2010	6	<ol style="list-style-type: none"> 1. Papers placed before the Committee. 2. Oral examination of the Financial Commissioner and Principal Secretary to Government, Haryana, Home Department regarding non-implementation of the observations/recommendations of the Committee made in respect of the Haryana Home Guards Rules, 1980 framed under the Haryana Home Guards Act, 1974 as contained in its 36th-38th Report. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 24th December, 2010.
67.	24.12.2010 (New Delhi)	6	<p>Watching of implementation of the observations/ recommendations of the Committee made in its earlier Reports.</p>
68.	28.12.2010	5	<ol style="list-style-type: none"> 1. Oral examination of the Financial Commissioner and Principal Secretary to Government, Haryana, Urban Local Bodies Department regarding non-implementation of the observations/recommendations of the Committee made in respect of the Haryana Municipal (Tax on Buildings and Land) Rules, 1987 framed under the Haryana Municipal Act, 1973 as contained in its 38th Report. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 31st December, 2010.
69.	31.12.2010 (New Delhi)	4	<p>Scrutiny of the reply in respect of the Punjab Village Common Lands (Regulation) Rules, 1964 framed under the Punjab Village Common Lands (Regulation) Act, 1961.</p>
70.	4.01.2011	6	<ol style="list-style-type: none"> 1. Paper placed before the Committee. 2. Oral examination of the Financial Commissioner and Principal Secretary to Government, Haryana, Development and Panchayats Department regarding the observations/recommendations of the Committee made in respect of the Punjab

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			2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 28th January, 2011.
77.	28.01.2011 (New Delhi)	5	Further observations/recommendations made by the Committee in respect of the Haryana Municipal (Tax on Buildings and Land) Rules, 1987.
78.	1.02.2011	5	1. Watching of implementation of the observations/recommendations made by the Committee in respect of the Haryana Home Guards Rules, 1980. 2. The Committee decided to hold its own meeting at P.W.D. Rest House, Rewari on 7th February, 2011.
79.	7.02.2011 (Rewari)	3	The Committee partly drafted its 39th Report for the year 2010-2011.
80.	10.02.2011	5	The Committee partly drafted its 39th Report for the year 2010-2011.
81.	15.02.2011	5	1. Confirmation of proceedings. 2. The Committee drafted and finalized its 39th Report for the year 2010-2011.
82.	21.02.2011	6	The Committee decided to undertake a study tour to the States of Goa, Karnataka, Tamil Nadu and Kerala w.e.f. 19th to 30th March, 2011.
83.	28.02.2011	5	The Committee further decided to undertake a study tour to the States of Goa, Karnataka, Tamil Nadu and Kerala w.e.f. 21st to 30th March, 2011. On receipt of negative reply from Goa Legislature Secretariat due to their session, the Chairperson of the Committee as discussed with other Members decided to make some changes in its earlier tour programme and accordingly revised tour programme to the State of Rajasthan w.e.f. 22nd to 31st March, 2011.
84.	22.03.2011 (New Delhi)	6	Watching of implementation of the observations/recommendations made by the Committee in respect of the Punjab

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			Village Common Lands (Regulation) Rules, 1964 framed under the Punjab Village Common Lands (Regulation) Act,1961.
			3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 7th January, 2011.
71.	7.01.2011 (New Delhi)	6	Scrutiny of the reply received from the Wild - Life Department.
72.	10.01.2011	6	1. Postponement of oral examination of the Forests Department/paper placed before the Committee. 2. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 14th January, 2011.
73.	14.01.2011 (New Delhi)	6	Paper placed before the Committee.
74.	18.01.2011	6	1. Paper placed before the Committee. 2. Further observation/recommendations made by the Committee in respect of :- (i) The Haryana Municipal (Sanitation and Public Health) Bye-laws, 1976. (ii) The Punjab Ayurvedic and Unani Practitioners (General) Rules, 1964. (iii) The Punjab Land Revenue Rules framed under the Punjab Land Revenue Act, 1887. 3. The Committee decided to hold its own meeting at Haryana Bhawan, New Delhi on 21st January, 2011.
75.	21.01.2011 (New Delhi)	4	Further observations/recommendations made by the Committee in respect of:- (i) The Punjab Animal Contagious Diseases Rules, 1953 (ii) The Haryana Panchayati Raj Rules,1995.
76.	25.01.2011	6	1. Further observation/recommendations made by the Committee in respect of:- (i) The Haryana Standards of Weights and Measures (Enforcement) Rules,1995. (ii) The Haryana Juvenile Justice (Care and Protection of Children) Rules, 2002.

Meetings at Places other than Chandigarh.

The Committee held its meetings on the following dates and places :-

Sr. No.	Place	Date	Sr. No.	Place	Date
1.	New Delhi	23.04.10	2.	New Delhi	01.05.10
3.	New Delhi	08.05.10	4.	New Delhi	21.05.10
5.	New Delhi	28.05.10	6.	New Delhi	04.06.10
7.	New Delhi	11.06.10	8.	Mani Karan (H.P.)	22.06.10
9.	Manali (H.P.)	24.06.10	10.	New Delhi	02.07.10
11.	New Delhi	09.07.10	12.	Shimla (H.P.)	13.07.10
13.	New Delhi	23.07.10	14.	New Delhi	30.07.10
15.	New Delhi	06.08.10	16.	New Delhi	13.08.10
17.	New Delhi	20.08.10	18.	New Delhi	28.08.10
19.	New Delhi	10.09.10	20.	New Delhi	18.09.10
21.	New Delhi	24.09.10	22.	New Delhi	09.10.10
23.	New Delhi	15.10.10	24.	Salasar (Raj.)	21.10.10
25.	Khatu Sham Ji (Raj.)	22.10.10	26.	New Delhi	30.10.10
			27.	New Delhi	12.11.10
28.	New Delhi	19.11.10	29.	Dabchick (Hodal)	25.11.10
30.	New Delhi	03.12.10	31.	Tikkar Taal (Morni)	11.12.10
32.	New Delhi	17.12.10	33.	New Delhi	24.12.10
34.	New Delhi	31.12.10	35.	New Delhi	07.01.11
36.	New Delhi	14.01.11	37.	New Delhi	21.01.11
38.	New Delhi	28.01.11	39.	Rewari	07.02.11
40.	New Delhi	22.03.11	41.	Jaipur (Raj.)	24.03.11
42.	Chittorgarh (Raj.)	25.03.11	43.	Udaipur (Raj.)	26.03.11
44.	Mount-Abu (Raj.)	27.03.11	45.	Jodhpur (Raj.)	29.03.11
46.	Seriska (Raj.)	30.03.11	47.	New Delhi	31.03.11

Report Presented

The Committee presented its 39th Report for the year 2010-2011 to the House on the 11th March, 2011.

Proceedings

A record of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

1	2	3	4
			Village Common Lands (Regulation) Rules, 1964.
85.	24.03.2011 Jaipur (Rajasthan)	3	Meeting adjourned for want of quorum.
86.	25.03.2011 Chittorgarh (Rajasthan)	3	Meeting adjourned for want of quorum.
87.	26.03.2011 Udaipur (Rajasthan)	3	Meeting adjourned for want of quorum.
88.	27.03.2011 Mount-Abu (Rajasthan)	3	Meeting adjourned for want of quorum.
89.	29.03.2011 Jodhpur (Rajasthan)	5	Watching of implementation of the observations/recommendations made by the Committee in respect of the Haryana Regulation of Property Dealers and Consultants Rules, 2009.
90.	30.03.2011 Seriska (Rajasthan)	5	Watching of implementation of the observations/recommendations made by the Committee in respect of the Wild Life (Protection) Haryana Rules, 1974.
91.	31.03.2011 (New Delhi)	6	Watching of implementation observations/recommendations made by the Committee in respect of the Punjab Chaukidara Rules.

THE COMMITTEE OF PRIVILEGES

The Committee of Privileges consisting of ten Members was nominated by the Hon'ble Speaker on 7th December, 2009 under Rule 284 (1) of the Rules of the Procedure and Conduct of the Business in the Haryana Legislative Assembly.

Dr. Raghuvir Singh Kadian, MLA was nominated by the Hon'ble Speaker as Chairperson of the Committee. The names of the members of the Committee were as under :—

Sr. No.	Name of Member	Designation
1.	Dr. Raghuvir Singh Kadian	Chairperson
2.	Shri Anand Singh Dangi	Member
3.	Shri Rajinder Singh Joon	Member
4.	Rao Dharam Pal, MLA	Member
5.	Smt. Sumita Singh	Member
6.	Shri Anand Kaushik	Member
7.	Shri Rajbir Singh Barara	Member
8.	Col. Raghbir Singh (Badhra)	Member
9.	Shri Prithi Singh	Member
10.	Shri Phool Singh Kheri	Member

The Committee held 54 meetings during the period from 1st April, 2010 to 31st March, 2011. The names of the members and number of meeting attended by each of them are shown in the following table:—

Sr. No.	Name of Member	Designation	Number of meeting attended
1.	Dr. Raghuvir Singh Kadian	Chairperson	47
2.	Shri Anand Singh Dangi	Member	24
3.	Shri Rajinder Singh Joon	Member	33
4.	Rao Dharam Pal, MLA	Member	11
5.	Smt. Sumita Singh	Member	28
6.	Shri Anand Kaushik	Member	40
7.	Shri Rajbir Singh Barara	Member	45
8.	Col. Raghbir Singh (Badhra)	Member	46
9.	Shri Prithi Singh	Member	45
10.	Shri Phool Singh Kheri	Member	47

MEETINGS HELD AND BUSINESS TRANSACTED

Sr. No.	Date of Meetings	Members Present	Business Transacted
1	2	3	4
1.	6.4.2010	8	The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notices of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA.
2.	13.4.2010	7	The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notices of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA.
3.	21.4.2010	10	The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notices of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA.
4.	28.4.2010	8	The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notices of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA.
5.	5.5.2010	9	The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notices of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA.
6.	12.5.2010	8	The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notices of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA.
7.	19.5.2010	7	(i) The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notices of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA.

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			(ii) The Committee decided to summon Shri Kuldeep Sharma, MLA, Shri Bharat Bhushan Batra, MLA and Shri Aftab Ahmed, MLA movers of the motions for deposition on 26.5.2010 at 11.15 A.M. in the Committee Room of Haryana Vidhan Sabha, Chandigarh.
8.	26.5.2010	10	<p>(iii) The Committee recorded the oral evidence of Sh. Bharat Bhushan Batra, MLA in respect of his notice of breach of privilege given against Sh. Om Prakash Chautala, MLA.</p> <p>(iv) The Committee also decided that Shri Om Prakash Chautala, MLA may be given an opportunity to showcause if any, on or before the 2nd June, 2010 at 12.15 P.M. and appear before the Committee on the same date and time in the Committee Room of Haryana Vidhan Sabha Secretariat to lead any evidence or produce any documents in his defence.</p> <p>(v) The Committee further decided to issue summons to Shri Kuldeep Sharma, MLA and Shri Aftab Ahmed, MLA to appear before the Committee on Wednesday the 2nd June, 2010 at 11.15 A.M in the Committee Room of Haryana Vidhan Sabha, Chandigarh with all evidence, oral documents or otherwise, which may they use to produce.</p>
9.	2.6.2010	8	<p>(i) Letter received from Sh. Aftab Ahmed, MLA was placed before the Committee and fixed another date for his oral examination/ evidence.</p> <p>(ii) Report of Dispatch Section of this Secretariat wherein it was stated that the summons could not be served upon the Contemnor, was placed before the Committee.</p> <p>(iii) The Committee decided that the another opportunity may again be given to Shri Om Prakash Chautala, MLA by issuing the summons at his Chandigarh address as well as at his permanent address to show cause if any on or before Wednesday, the 9th June, 2010 at 12.15 P.M.</p>

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10.	9.6.2010	7	<p>(i) The Committee acceded to the request of Sh. Aftab Ahmed, MLA who was present in the meeting to give some time for his oral evidence as he had to consult some relevant documents in support of his notice of breach of Privilege and decided to record the oral evidence on 23rd June, 2010 at 11.15 A.M. The Committee also decided that no separate notice was required to be issued to Sh. Aftab Ahmed, MLA to record his evidence on 23rd June, 2010.</p> <p>(ii) The Committee observed that as the summon/ notice could not be served on the local address of Sh. Om Prakash Chautala, MLA and no intimation was received from the Postal Department as to whether the registered letter sent at the permanent address has been received or not, the Committee, therefore, decided to give another opportunity to the Contemnor to show cause on 23rd June, 2010 and desired that afresh notice at the local and permanent address of the Contemnor may be sent for 23rd June, 2010 for the purpose.</p>
11.	16.6.2010	8	<p>The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notice of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA Sh. Aftab Ahmed, MLA.</p>
12.	23.6.2010	5	<p>(i) After considering the requests of witnesses namely, Sh. Kuldeep Sharma and Sh. Aftab Ahmed, MLAs, the Committee decided to record their evidence in the subsequent meeting to be held on 7.6.2010 at 11,15 A.M.</p> <p>(ii) The Committee also decided that one more opportunity may also be given to Shri Om Prakash Chautala, MLA to appear before the Committee in its meeting to be held on 7th July, 2010 at 12.15 P.M.</p>
13.	30.6.2010	9	<p>The communication and undelivered notice which was sent to Sh. Om Prakash Chautala, MLA for appearance before the Committee on 23.6.2010 returned by the Postal and Telegraph Department was placed before the Committee for its information.</p>

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14.	7.7.2010	3	The Chairperson, Members and Officer/ Officials present waited till 11.45 A.M. but there was no quorum. Hence, no business could be transacted.
15.	14.7.2010	8	<p>(i) The Committee decided to summon Sh. Kuldeep Sharma, MLA & Sh. Aftab Ahmed, MLA as witness on 21st July, 2010 at 11.15 A.M. for evidence in regard to the question of alleged breach of privileges against Sh. Om Prakash Chautala, MLA.</p> <p>(ii) The Committee further decided that summon be sent to Sh. Om Prakash Chautala, MLA at his permanent address through Deputy Commissioner, Sirsa and at his local address through dispatch section for appearing before the Committee on 28th July, 2010 at 12.15 P.M. in the Committee Room of Haryana Vidhan Sabha, Chandigarh.</p>
16.	21.7.2010	6	<p>(i) The Summons issued to Sh. Om Prakash Chautala, MLA for appearing before the Committee on 28th July, 2010 at his local address i.e. H.No. 3019, Sector-19 received back undelivered was placed before the Committee.</p> <p>(ii) The Committee postponed the recording of evidence of Sh. Kuldeep Sharma, MLA and decided that the both the MLAs be summoned to appear before the Committee 28th July, 2010 at 11.15 A.M. as witness in the Committee Room of the Haryana Vidhan Sabha.</p>
17.	28.7.2010	7	<p>(i) The Committee recorded the evidence of Sh. Aftab Ahmed, MLA</p> <p>(ii) The Committee decided that summon be issued to Sh. Kuldeep Sharma, MLA for appearing before the Committee as witness on 5th August, 2010 at 11.15 AM. in the Committee Room of the Haryana Vidhan Sabha.</p> <p>(iii) The summon/notice which was issued through the Deputy Commissioner, Sirsa for</p>

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			<p>1. serving upon Sh. Om Prakash Chautala, MLA at his permanent address at Teja Khera, Farm House, Distt. Sirsa for appearance before the Committee on 28.6.2010 received back undelivered was brought to the notice of the Committee. The Committee further decided that summon be sent to Sh. Om Prakash Chautala, MLA at his local address and at his permanent address at Teja Khera Farm House, Distt- Sirsa through dispatch section as well as through Deputy Commissioner, Sirsa, respectively as and when the Contemnor returns from abroad for appearing before the Committee on 5th August, 2010 at 12.15 P.M. in the Committee Room of Haryana Vidhan Sabha, Chandigarh.</p>
18.	5.8.2010	8	<p>The Committee informally discussed the privilege issues pending before the Committee. The Committee decided that afresh notice by registered post be sent again to Sh. Kuldeep Sharma, MLA for oral evidence in regard to the question of alleged breach of privilege against Sh. Om Prakash Chauatala, MLA on 11th August, 2010 at 11.15 AM.</p>
19.	11.8.2010	7	<p>(i) The Committee decided that afresh notice be issued to Sh. Kuldeep Sharma, MLA to appear before the Committee on 25.8.2010 for oral evidence.</p> <p>(ii) The Chairperson confirmed the proceedings of the meetings dated 24 & 25.4.2010, 5.5.2010 to 26.5.2010, 2.6.2010 to 30.6.2010 and 7.7.2010 to 5.8.2010.</p>
20.	18.8.2010	9	<p>The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notice of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA.</p>
21.	25.8.2010	8	<p>(i) The Committee decided that afresh notice be issued to Sh. Kuldeep Sharma, MLA to appear before the Committee on 30.8.2010 at 11.15 A.M. for oral evidence.</p>

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			(ii) The Chairperson confirmed the proceedings of the meetings held on 11.8.2010 & 18.8.2010.
22.	30.8.2010	7	<p>(i) The Committee drafted its First Preliminary Reports of the privilege issues against Sh. Om Prakash Chautala, MLA given notice of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA.</p> <p>(ii) The Committee also decided that a registered notice may be sent to Sh. Kuldeep Sharma, MLA to tender his evidence in next meeting of the Committee to be held on 15.9.2010 at 12.15 P.M.</p> <p>(iii) The Committee further decided that registered notice/summons also be sent to Sh. Om Prakash Chautala, MLA to appear before the Committee on 15.9.2010 at 12.30.P.M. to lead any evidence or produce any document in his defence with regard to alleged question of breach of privilege given notice of by Sh. B.B. Batra, MLA against him.</p>
23.	15.9.2010	9	<p>(i) Oral evidence of Sh. Kuldeep Sharma, MLA in regard to the question of alleged breach of privilege against Sh. Om Prakash Chautala, MLA given notice of by Sh. Kuldeep Sharma, MLA was recorded.</p> <p>(ii) The Committee decided that the complete proceedings regarding another notice of breach of privilege given notice of by Sh. Kuldeep Sharma, MLA regarding false statement made by Sh. Om Prakash Chautala, MLA against Sh. Gopal Kanda Minister of State for Home on 6.9.2010 in the House, as and when it is finalized/approved by the Honb'le Speaker, the same be placed before the Committee for perusal and further course of action as per parliamentary practice to be adopted in due course of time.</p> <p>(iii) The Committee desired that notice/summons be sent to Sh. Om Prakash Chautala, MLA to appear before the Committee on 29.9.2010 at</p>

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			12.15. P.M. at Chandigarh in the matter of alleged breach of privilege given notice of by Sh. B.B. Batra, MLA against him. The Committee also decided that the summons be got served at the permanent residence through Deputy Commissioner Sirsa.
			(iv) The Committee also decided to undertake a study tour to the State of Rajasthan from 1.10.2010 to 7.10.2010.
24.	22.9.2010	8	<p>(i) The Committee decided to cancel the scheduled tour to the State of Rajasthan for the time being.</p> <p>(ii) The Chairperson confirmed the proceedings of the meeting of the Committee held on 25.8.2010,30.8.2010 and 15.9.2010.</p>
25.	29.9.2010	6	The Committee decided that the summon/ notice again be sent through Deputy Commissioner, Sirsa to serve upon the contemnor Sh. Om Prakash Chautala, MLA to appear before the Committee on 13.10.2010 at 11.15 AM. The notice at local address be sent through dispatch of this Secretariat.
26.	30.9.2010	6	<p>(i) Report of the Deputy Commissioner, Sirsa received through Fax on 29.09.2010 at 1.27 P.M. in this Secretariat regarding non service of summons which were sent to serve upon Sh. Om Prakash Chautala, MLA was placed before the Committee and Committee noted its comments.</p> <p>(ii) The Committee also decided to serve summons upon Sh. Om Prakash Chautala, MLA through Deputy Commissioner, Sirsa once again for the appearance of the contemnor before the Committee on 13.10.2010 at 11.15. A.M. at Chandigarh. The Committee further decided that the report of the Deputy Commissioner, Sirsa be kept on record.</p> <p>(iii) The Chairperson confirmed the proceeding of the meeting of the Committee held on 22.9.2010.</p>

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27.	6.10.2010	9	<p>(i) The report of special Messenger regarding non-service of summons at the local address of Sh. Om Prakash Chautala, MLA on the question of alleged breach of privilege given notice of by Sh. Bharat Bhushan Batra, MLA against him, was placed before the Committee and the Committee noted its contents.</p> <p>(ii) The Committee decided to undertake a study tour to Jaipur, Chittourharh, Udaipur, Mount Abu and Ajmer in the State of Rajasthan.</p> <p>(iii) The Chairperson confirmed the proceedings of the meetings held on 29.9.2010 and 30.9.2010.</p>
28.	13.10.2010	3	<p>The Chairperson, Members and Officer/ Officials present waited till 11.45 AM. but there was no quorum. Hence, no business could be transacted.</p>
29.	19.10.2010	3	<p>The Chairperson, Members and Officer/ Officials present waited till 11.45 A.M. but there was no quorum. Hence, no business could be transacted.</p>
30.	27.10.2010	9	<p>The Committee decided to afford the contemnor last opportunity to defend his case before the Committee on 10.11.2010 at 12.15 P.M. in the Committee Room of Haryana Vidhan Sabha, Chandigarh. The Committee further decided that the Deputy Commissioner, Sirsa be asked to get the notice/summon to be displayed at the conspicuous part of the permanent residential place of the contemnor by deputing special messenger and a compliance report to this effect be sent to the Committee at the earliest.</p>
31.	3.11.2010	7	<p>The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notice of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA Sh. Aftab Ahmed, MLA.</p>
32.	10.11.2010	10	<p>(i) The Fax No. 11809 dated 8th November, 2010 received from the Deputy Commissioner, Sirsa, regarding service of summon upon</p>

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			Shri Om Prakash Chautala, MLA in the matter of breach of Privilege given notice of by Shri Bharat Bhushan Batra, MLA and letter dated 10th November, 2010 received from Sh. Om Prakash Chautala, MLA, for permitting him to be represented by a Counsel were placed before the committee.
			(ii) After perusal the contents of the letter submitted by Shri Om Prakash Chautala, MLA, the Committee decided that the letter be submitted before the Hon'ble Speaker and decision of the Hon'ble Speaker be communicated to the contemnor.
			(iii) The Committee decided to hold its meeting at Haryana Bhawan, New Delhi on 14.11.2010 at 2.00 P.M. before proceeding on tour to Rajasthan from 14.11.2010 to 22.11.2010.
33.	14.11.2010	6	The Committee considered the Privilege issue against Sh. Om Prakash Chautala, MLA given notice of by Sh. Kuldeep Sharma, MLA.
34.	15.11.2010	5	The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notice of by Sh. Bharat Bhushan Batara, MLA.
35.	17.11.2010	5	The Committee considered the Privilege issue against Sh. Om Prakash Chautala, MLA given notice of by Sh. Aftab Ahmed, MLA.
36.	19.11.2010	5	The Committee partly went through the proceedings of the House relating to the privilege issues pending consideration before the Committee.
37.	22.11.2010	6	The Committee went through the proceedings of the House relating to the privilege issues pending consideration before the Committee.
38.	24.11.2010	7	(i) The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notice of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA.

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			(ii) The Committee decided that Shri Om Prakash Chautala, MLA be informed that his oral examination will be conducted on 8.12.2010 at 12.15 P.M. in the Committee Room of Haryana Vidhan Sabha, Chandigarh.
39.	30.11.2010	6	(i) The Committee was apprised of the matter that the Hon'ble Speaker has approved the proceedings of the House dated 6.9.2010 which relates to the matter of alleged breach of privilege against Shri Om Prakash Chautala, MLA given notice by Shri Kuldeep Sharma, MLA in the alleged rape case televised by some news channels against Shri Gopal Kanda, Minister of State for Home.
			(ii) The Chairperson confirmed the proceedings of the meetings held on 27.10.2010, 3.11.2010, 10.11.2010 and 24.11.2010.
40.	8.12.2010	8	A communication received from Shri Om Prakash Chautala, MLA contemnor containing the request that he may be granted four weeks time to engage a counsel was placed before the Committee. The Committee after considering the matter granted him two weeks time and decided that a letter be issued to Shri Om Prakash Chautala, MLA for appearing before the Committee on 22.12.2010 at 12.15 P.M for oral examination in the aforesaid matter.
41.	15.12.2010	7	The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notice of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA.
42.	22.12.2010	10	(i) An application dated 22.12.2010 submitted by the Contemnor Shri Om Prakash Chautala, MLA in person before the Committee and requesting to refer his application to the Hon'ble Speaker was considered by the Committee. The said application was referred to the Hon'ble Speaker for his appropriate orders.

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			(ii) The Chairperson confirmed the proceedings of the meetings of the Committee held on dated 14.11.2010, 15.11.2010, 17.11.2010, 19.11.2010, 30.11.2010, 8.12.2010 and 15.12.2010.
43.	29.12.2010	8	The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notice of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA.
44.	4.1.2011	7	(i) The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notice of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA. (ii) The Chairperson confirmed the proceedings of the meetings of the Committee held on dated 22.12.2010 and 29.12.2010.
45.	12.1.2011	8	The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notice of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA. The Chairperson confirmed the proceedings of the meeting of the Committee held on 4.1.2011.
46.	19.1.2011	3	The Chairperson, Members and Committee Officer/ officials waited upto 12.45 P.M. but there was no quorum. Hence, no business could be transacted.
47.	25.1.2011	7	The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notice of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA.
48.	3.2.2011	7	The Chairperson, Members and Committee Officer/ officials waited upto 12.45 P.M. but there was no quorum. Hence, no business could be transacted.
49.	10.2.2011	2	The Chairperson, Member and Committee Officer/ officials waited upto 12.45 P.M. but

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			there was no quorum. Hence, no business could be transacted.
50.	16.2.2011	8	<p>(i) The Committee went through the orders passed by the then Hon'ble Speaker dated 28.1.2011 on the application of Shri Om Prakash Chautala, MLA dated 22.1.2011 wherein objections regarding continuation of Dr. Raghuvir Singh Kadian as Chairperson were raised. The Committee decided that a copy of the orders be sent to Shri Om Prakash Chautala, MLA for his information with response to his application referred to above.</p> <p>(ii) The Committee also decided that communication by registered post be sent to Shri Om Prakash Chautala, MLA to appear before the Committee on 24.3.2011 at 12.15 P.M. in the Committee Room of Haryana Vidhan Sabha, Chandigarh for his oral examination and to submit evidence, if any in his defence in the matter of alleged breach of Privilege against him.</p> <p>(iii) The Chairperson confirmed the proceedings of the meetings of the Committee held on 3.2.2011 and 10.2.2011.</p> <p>(iv) The Committee drafted and finalized the preliminary reports on the privileges issues against Shri Om Prakash Chautala, MLA given notices of by Shri Kuldeep Sharma, MLA, Shri Bharat Bhushan Batra, MLA and Shri Aftab Ahmed, MLA.</p>
51.	23.2.2011	6	The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notice of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA.
52.	28.2.2011	7	The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notice of by Sh. Kuldeep Sharma, MLA, Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA.

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53.	24.3.2011	3	The Chairperson, Member and Committee Officer/ officials waited upto 12.45 P.M. but there was no quorum. Hence, no business could be transacted.
54.	30.3.2011	5	<p>(i) The Committee considered the Privilege issues against Sh. Om Prakash Chautala, MLA given notice of by Sh. Kuldeep Sharma, MLA, (now Hon'ble Speaker) Sh. Bharat Bhushan Batra, MLA and Sh. Aftab Ahmed, MLA.</p> <p>(ii) The Committee observed that the service of summons in the matter of breach of privilege issue given notice of by Shri Bharat Bhushan Batra, MLA against Shri Om Prakash Chautala, MLA had been completed. However, the Committee is of the view that while sending a copy of the orders of the Hon'ble Speaker dated 28.1.2011, it may be intimated that the oral examination of Shri Om Prakash Chautala, MLA in the aforesaid matter will be conducted on 13.4.2011 at 12.15 P.M. in the Committee Room of Haryana Vidhan Sabha, Chandigarh.</p> <p>(iii) The Chairperson confirmed the proceedings of the meetings of the Committee held on 16.2.2011, 23.2.2011, 28.2.2011 and 24.3.2011.</p>

HOUSE COMMITTEE

1. The House Committee of Haryana Vidhan Sabha consisting of five members was nominated by the Hon'ble Speaker on 16th April, 2010 for the year 2010-2011.
2. Hon'ble Deputy Speaker was Ex-Officio Chairperson of the Committee.
3. The Committee held the 20 (twenty) meetings.
4. The name of the members and number of meetings attended by each of them are given below in the following table: -

Sr. No.	Name of the Member	No. of meetings attended.
1.	Shri Akram Khan, Deputy Speaker.	18
*2.	Shri Anand Singh, MLA	2
3.	Shri D.K Bansal, MLA	4
4.	Shri Jai Tirath, MLA	17
5.	Smt. Saroj Mor, MLA	11
**6.	Sh. Ganga Ram, MLA Special Invitee	6
***1.	Shri Bharat Bhushan Batra, MLA	4

- * Sh. Anand Singh Dangi, MLA resigned from the House Committee on dated 30-8-2010.
- ** Sh. Ganga Ram, MLA was nominated as a Member of House Committee for the remaining period of the year 2010-2011 on dated 30-8-2010.
- *** Sh. Bharat Bhushan Batra, MLA was nominated as Special Invitee on dated 27-5-2010.

5. The dates of meetings held, the number of Members present and business transacted in each meeting are given below :—

Sr. No.	Date of Meeting	No. of Members present	Business transacted
1	2	3	4
1.	28.4.2010	4	Discussion with the Resident Commissioner, Haryana Bhawan, New Delhi in regard to reservation facilities for the Hon'ble Members, with the representatives of PWD (B&R) Department in regard to maintenance/Renovation of MLAs Hostel and with the representatives of Hospitality Department.

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2.	17.5.2010	3	Amendment in the Haryana Legislators Flats, Servant Quarters and Motor Garages Allotment Rules, 1975.
3.	25.5.2010	3	Discussion regarding the improvement of MLAs Hostel and Flats.
4.	1.6.2010	5	(i) Consideration of papers placed before the Committee. (ii) Discussion with the Chief Secretary to Government, Haryana in regard to reservation facilities for the Hon'ble Members in the Haryana Bhawan, New Delhi.
5.	7.6.2010 (New Delhi)	3	Facilities provided to the Hon'ble Members.
6.	9.6.2010 (Gangtok)	3	Discussion with the Deputy Speaker of Sikkim Legislative Assembly.
7.	10.6.2010 Nathu La pass (Sikkim)	3	Discussion regarding Facilities provided to the Hon'ble Members.
8.	12.6.2010 (Darjeeling)	3	Discussion regarding facilities provided to the Hon'ble Members.
9.	14.6.2010 (Siliguri)	3	Discussion regarding Facilities provided to the Hon'ble Members.
10.	27.7.2010	4	Discussion regarding Renovation of Haryana MLAs Hostel.
11.	3.8.2010	3	Discussion with the Financial Commissioner and Principal Secretary to Government Haryana, Tourism Department in regard to facilities being provided to the Hon'ble Members in the various Tourist Complexes of Haryana and with the Director, Hospitality Organization in regard to improve the catering facilities in the Haryana MLAs Hostel.
12.	6.9.2010	2	(i) Consideration of papers placed before the Committee. (ii) Allotment of MLAs Flat.

BUSINESS ADVISORY COMMITTEE

The Committee which was nominated on 24th February, 2010 continued to function upto 17th August, 2010 when a new Committee was nominated on 18th August, 2010.

The Committee which was nominated on 18th August, 2010 held one meeting i.e. on 3rd September, 2010. The name of the Members of the Committee, Special Invitee and the meeting attended by each Member/Special Invitee is given below:-

Sr. No.	Name of the Members	Number of meeting Attended
1.	Shri Harmohinder Singh Chattha, Hon'ble Speaker	1
2.	Shri. Bhupinder Singh Hooda, Chief Minister	1
3.	Shri Randeep Singh Surjewala, Parliamentary Affairs Minister	1
4.	Capt. Ajay Singh Yadav, Finance Minister	1
5.	Shri Om Prakash Chautala, M.L.A. Leader of Opposition	1
6.	Shri Prahlad Singh Gillankhera, C.P.S.	1
7.	Shri Krishan Pal Gurjar, M.L.A	1
SPECIAL INVITEE		
	Shri Akram Khan, Hon'ble Deputy Speaker	1

REPORT PRESENTED

The following report was presented on the date noted against :—

Sr. No.	Subject matter	Date of Presentation
	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from 3rd, 6th and 7th September, 2010 i.e. Obituary References; Papers to be laid/re-laid on the Table of the House; Presentation of preliminary reports of the Committees of Privileges and extension of time for presentation of the final reports thereon; Presentation, Discussion and Voting on Supplementary Estimates (First Instalment) for the year 2010-11 and the report of the Estimates Committee thereon; Legislative Business; and the Haryana Appropriation Bill, 2010 in respect of Supplementary Estimates. (First Instalment) for the year 2010-2011.	3rd September, 2010

The Committee which was nominated on 18th September, 2010 continued to function upto 14th February, 2011 when a new Committee was nominated by the Hon'ble Deputy Speaker (performing the duties of the office of the Speaker) on the 15th February, 2011.

RULES COMMITTEE

The Committee consisting of eight Members of the Haryana Vidhan Sabha was nominated by the Hon'ble Speaker on the 16th April, 2010 *vide* Notification No. HVS-LA-71/2010/31, dated the 16th April, 2010.

(The Committee did not hold any meeting during the period under review)

Sr. No.	Name of Members	
* 1.	Sardar H.S. Chattha, Hon'ble Speaker	Ex- Officio Chairperson
2.	Dr. Raghuvir Singh Kadian, MLA	Member
3.	Shri Om Prakash Chautala, MLA	Member
4.	Shri Venod Kumar Sharma, MLA	Member
5.	Smt. Kiran Choudhary, MLA	Member
6.	Prof. Sampat Singh, MLA	Member
7.	Shri Kuldeep Bishnoi, MLA	Member
8.	- Shri Krishan Pal Gurjar, MLA	Member

* Resigned from the office of Speaker w.e.f. 28th January, 2011 (A.N.) and appointed as Minister on the same date.

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69.	01.02.2011	7	Consideration of various Petitions/ Representations received by the Committee.
70.	04.02.2011 (New Delhi)	7	Consideration of various Petitions/ Representations received by the Committee.
71.	04.02.2011 (Aggati)	5	Discussion with Residents of Aggati.
72.	08.02.2011 (Kanyakumari)	4	The Committee took a round to a Kanyakumari town and the Vivekanand Memorial and Gandhi Samark.
73.	09.02.2011 (New Delhi)	7	Consideration of various Petitions/ Representations received by the Committee.
74.	11.02.2011	7	Consideration of various Petitions/ Representations received by the Committee.
75.	16.02.2011	7	Papers placed before the Committee.
76.	19.02.2011 (New Delhi)	7	Consideration of various Petitions/ Representations received by the Committee.
77.	22.02.2011	7	Consideration of various Petitions/ Representations received by the Committee.
78.	25.02.2011 (New Delhi)	7	Consideration of various Petitions/ Representations received by the Committee.
79.	28.02.2011	6	Consideration of various Petitions/ Representations received by the Committee.
80.	04.02.2011 (Agra)	7	Consideration of various Petitions/ Representations received by the Committee.
81.	19.03.2011	7	Consideration of various Petitions/ Representations received by the Committee.
82.	22.03.2011 (New Delhi)	7	Papers placed before the Committee & consideration of various Petitions/ Representations received by the Committee.
83.	28.03.2011 (New Delhi)	7	Consideration of various Petitions/ Representations received by the Committee.
84.	30.03.2011	7	Consideration of various Petitions/ Representations received by the Committee.

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52.	28.11.2010 (Ooty)	4	Consideration of various Petitions/ Representations received by the Committee.
53.	29.11.2010 (New Delhi)	7	Papers placed before the Committee & Consideration of various Petitions/ Representations received by the Committee.
54.	02.12.2010	7	Consideration of various Petitions / Representations received by the Committee.
55.	07.12.2010	6	Consideration of various Petitions/ Representations received by the Committee.
56.	10.12.2010 (New Delhi)	7	Consideration of various Petitions/ Representations received by the Committee.
57.	13.12.2010	7	Consideration of various Petitions/- Representations received by the Committee.
58.	17.12.2010 (New Delhi)	7	Consideration of various Petitions/ Representations received by the Committee.
59.	20.12.2010	7	Consideration of various Petitions/ Representations received by the Committee.
60.	24.12.2010 (New Delhi)	8	Papers placed before the Committee Consideration of various Petitions / Representations received by the Committee.
61.	27.12.2010	8	Consideration of various Petitions/ Representations received by the Committee.
62.	03.01.2011	8	Consideration of various Petitions/ Representations received by the Committee.
63.	08.01.2011 (Shimla)	8	Consideration of various Petitions/ Representations received by the Committee.
64.	10.01.2011	7	Consideration of various Petitions/ Representations received by the Committee.
65.	17.01.2011	6	Consideration of various Petitions / Representations received by the Committee.
66.	22.01.2011 (New Delhi)	8	Consideration of various Petitions/ Representations received by the Committee.
67.	25.01.2011	7	Consideration of various Petitions/ Representations received by the Committee.
68.	29.01.2011 (New Delhi)	7	Papers placed before the Committee and Consideration of various Petitions/ Representations received by the Committee.

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35.	28.09.2010	6	Consideration of various Petitions/ Representations received by the Committee.
36.	01.10.2010 (New Delhi)	7	Consideration of various Petitions/ Representations received by the Committee.
37.	04.10.2010	7	Papers placed before the Committee & Consideration of various Petitions/ Representations received by the Committee.
38.	11.10.2010	7	Consideration of various Petitions/ Representations received by the Committee.
39.	16.10.2010 (Shimla)	6	Papers placed before the Committee Consideration of various Petitions/ Representations received by the Committee.
40.	18.10.2010	6	Consideration of various Petitions/ Representations received by the Committee.
41.	22.10.2010 (New Delhi)	7	Papers placed before the Committee & Consideration of various Petitions/ Representations received by the Committee.
42.	25.10.2010	6	Consideration of various Petitions/ Representations received by the Committee.
43.	02.11.2010	7	Consideration of various Petitions/ Representations received by the Committee.
44.	08.11.2010	7	Consideration of various Petitions / Representations received by the Committee.
45.	12.11.2010 (New Delhi)	7	Consideration of various Petitions/ Representations received by the Committee.
46.	15.11.2010	6	Consideration of various Petitions/ Representations received by the Committee.
47.	18.11.2010 (New Delhi)	7	Consideration of various Petitions/ Representations received by the Committee.
48.	21.11.2010 (New Delhi)	6	Consideration of various Petitions/ Representations received by the Committee.
49.	23.11.2010 (Goa)	4	Discussion with Joint Secretary, Goa Legislative Assembly.
50.	26.11.2010 (Karnataka)	4	Discussion with Secretary, Karnatka Legislative Assembly.
51.	27.11.2010 (Mysore)	4	Consideration of various Petitions/ Representations received by the Committee.

1	2	3	4
17.	29.06.2010	6	Consideration of various Petitions/ Representations received by the Committee.
18.	06.07.2010	6	Papers placed before the Committee.
19.	13.07.2010	5	Consideration of various Petitions/ Representations received by the Committee.
20.	20.07.2010	6	Consideration of various Petitions/ Representations received by the Committee.
21.	23.07.2010 (New Delhi)	7	Consideration of various Petitions/ Representations received by the Committee.
22.	27.07.2010	6	Consideration of various Petitions/ Representations received by the Committee.
23.	30.07.2010 (New Delhi)	6	Consideration of various Petitions/ Representations received by the Committee.
24.	03.08.2010	6	Consideration of various Petitions/ Representations received by the Committee.
25.	10.08.2010	7	Consideration of various Petitions/ Representations received by the Committee.
26.	17.08.2010	4	Consideration of various Petitions/ Representations received by the Committee.
27.	21.08.2010 (New Delhi)	5	Papers placed before the Committee.
28.	24.08.2010	5	Consideration of various Petitions/ Representations received by the Committee.
29.	28.08.2010 (New Delhi)	6	Papers placed before the Committee & Consideration of various Petitions/ Representations received by the Committee.
30.	11.09.2010 (New Delhi)	6	Consideration of various Petitions/ Representations received by the Committee.
31.	14.09.2010	5	Consideration of various Petitions/ Representations received by the Committee.
32.	18.09.2010 (New Delhi)	6	Consideration of various Petitions/ Representations received by the Committee.
33.	21.09.2010	6	Consideration of various Petitions/ Representations received by the Committee.
34.	25.09.2010 (New Delhi)	6	Consideration of various Petitions/ Representations received by the Committee.

Meetings held & business transacted

The details showing the dates and meeting held, the number of the Members Present and business transacted at each meeting are given below:—

Sr. No.	Date of meeting	No. of members present	Business Transacted
1	2	3	4
1.	20.04.2010	6	Welcome address/Scope and functions of the Committee.
2.	23.04.2010 (New Delhi)	6	Consideration of letter / Representation received by the Committee.
3.	28.04.2010	6	Consideration of Petitions / Representations placed before the Committee.
4.	30.04.2010 (Shimla)	6	Consideration of Petitions / Representations placed before the Committee.
5.	04.05.2010	7	Consideration of Petitions/Representations placed before the Committee.
6.	11.05.2010	6	Papers placed before the Committee.
7.	15.05.2010 (Mount Abu)	5	Consideration of Petitions / Representations placed before the Committee.
8.	18.05.2010	5	Papers placed before the Committee
9.	25.05.2010 /	6	Consideration of various Petitions/ Representations received by the Committee.
10.	29.05.2010 (New Delhi)	6	Consideration of various Petitions/ Representations received by the Committee.
11.	01.06.2010	6	Consideration of various Petitions/ Representations received by the Committee.
12.	08.06.2010	6	Consideration of various Petitions/ Representations received by the Committee.
13.	14.06.2010	6	Consideration of various Petitions/ Representations received by the Committee.
14.	19.06.2010 (PWD Rest House Khajjiar)	6	Consideration of various Petitions/ Representations received by the Committee.
15.	22.06.2010	6	Papers placed before the Committee
16.	26.06.2010 (New Delhi)	6	Consideration of various Petitions/ Representations received by the Committee.

COMMITTEE ON PETITIONS

The Committee consisting of the Seven Members of Haryana Vidhan Sabha was nominated by the Hon'ble Speaker *vide* Notification No. HVS/AIO/2010/33, dated 16th April, 2010 to serve on the Committee on Petitions of the Haryana Vidhan Sabha for the remaining period of the year 2010-2011, under Rule 273 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

Sh. Rajinder Singh Joon, MLA was again appointed as the Chairperson of the Committee by the Hon'ble Speaker.

The Committee held 84 meetings during the period under review.

The names of the members and number of meetings attended by each of them are shown in the following table:—

Sr. No.	Name of the Member	Number of meetings attended
1.	Sh. Rajinder Singh Joon, MLA	74
2.	*Sh. Satpal Singh Sangwan, MLA	26
3.	Sh. Ram Niwas Ghorela, MLA	74
4.	Sh. Rajpal Bhukhri, MLA	80
5.	Dr. Ashok Kashyap, MLA	84
6.	Sh. Bahadur Singh, MLA	74
7.	Master Dharam Pal Obra, MLA	84

Special Invitee

1.	**Sh. Rajbir Singh Brara, MLA	31
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* Vide Notification No. HVS/Petition/1/2010/66, dated 3rd February, 2011-Shri Satpal Singh Sangwan, MLA has resigned from the Membership of the Committee on Petitions with effect from 28th January, 2011 (A.N.) on being appointed as Minister and his resignation has been accepted by the Hon'ble Deputy Speaker performing the duties of the office of Speaker, Haryana Vidhan Sabha.

** Vide Notification No. HVS/Petition/1/2010-11, 63, dated 16th November, 2010. The Hon'ble Speaker has been pleased to nominate Shri Rajbir Singh Brara, MLA to serve the Committee on Petitions as a Special Invitee for the remaining period of the year 2010-11.

The detail of the meetings held at the places outside Chandigarh are as under :—

Sr. No.	Date	Place
1.	21.08.2010	Haryana Bhawan, New Delhi
2.	28.08.2010	Hotel ISTA International Amritsar (Pb.)
3.	21-10- 2010	Haryana Bhawan, N. Delhi,
4.	22-10- 2010	Circuit House Agra (U.P.)
5.	23-10- 2010	Akshyepatra Guest House, (ISCON), Varidavan(U.P)
6.	20-01- 2011	Haryana Bhawan, N.Delhi,
7.	21-01- 2011	Circuit House, Agra (U.P.)
8.	22-01- 2011	Circuit House, Agra (U.P.)
9.	28-03-2011	Circuit House, Shimla (H.P.)
10.	29-03-2011	Circuit House, Shimla (H.P.)

A record of proceedings of meeting of the Committee has been kept in the Haryana Vidhan Sabha Secretariat.

1	2	3	4
45.	21-01-2011 (Agra)	7	The Committee discussed the various steps Agra to be taken for the improvement of Library.
46.	22-01-2011 (Agra)	7	The Committee discussed the various steps to be taken for the improvement of Library.
47.	27-01-2011	4	The Committee selected one book including Haryana Local Acts & Rules Vol. 1 to 16 for the use of Library.
48.	03-02-2011	5	The Committee selected four books for the use of Library.
49.	10-02-2011	5	The Committee selected nine books for the use of Library.
50.	16-02-2011	4	The Committee selected eight books for the use of Library.
51.	25-02-2011	4	The Committee selected ten books for the use of Library.
52.	22-03-2011	3	In the absence of Chairperson (Shri Bharat Bhushan Batra), Shri Dilbag Singh, a member of the Committee was chosen to preside over the meeting. Books were placed before the Committee, but the Committee did not select any book.
53.	28-03-2011 (Shimla)	5	The Committee did not select any book. Chairperson of the Committee confirmed the proceedings of earlier meetings.
54.	29-03-2011 (Shimla)	5	Books were placed before the Committee, but the Committee did not select any book.

The Committee which was constituted in the year 2010-11 selected the publication on the different subjects. The value of publication purchased during the period under review for the year 2010-11 including the cost of Newspapers/ Periodicals/magazines/ Government Publication etc. was Rs. 3,04,503/- In addition to it, Rs. 20,162/- were incurred on binding.

1	2	3	4
35.	23-11-2010	5	In the absence of Chairperson (Shri Bharat Bhushan Batra), Shri Kuldeep Sharma, a member of the Committee was chosen to preside over the meeting. Certain Books were placed before the Committee, but the Committee did not select any book.
36.	01-12-2010	6	The Committee selected four books for the use of Library.
37.	09-12-2010	5	The Committee selected three books including Rivers of India Vol. 3 for the use of Library.
38.	15-12-2010	4	The Committee selected five books for the use of Library.
39.	22-12-2010	6	The Committee selected three books for the use of Library.
40.	29-12-2010	7	Books were placed before the Committee, but the Committee did not select any book. Chairperson of the Committee confirmed the proceedings of earlier meetings.
41.	06-01-2011	5	The Committee discussed the tour programme to be undertaken by the Committee w.e.f. 20-1-2011 N.Delhi, 21 & 22-1-2011 Agra, (U.P.). Chairperson of the Committee confirmed the proceedings of earlier meetings.
42.	13 -01 -2011	5	Books were placed before the Committee, but the Committee did not select any book. Chairperson of the Committee confirmed the proceedings of earlier meetings.
43	19-01- 2011	5	Books were placed before the Committee, but the Committee did not select any book. Chairperson of the Committee confirmed the proceedings of earlier meetings.
44.	20 -01 -2011 (N.Delhi)	7	The Committee discussed the various steps to be taken for the improvement of Library.

1	2	3	4
			heartily welcomed the Hon'ble Deputy Speaker and staff members of the Sister Committee of Nagaland Legislative Assembly. Thereafter, the Committee discussed the various matters of common interest and scope & function of both Committees.
25.	30-09-2010	4	Books were placed before the Committee, but the Committee did not select any book.
26.	06-10-2010	5	The Committee selected eight books including S.L.R Vol. No. 172 to 225 for the use of Library.
27.	13-10-2010	4	The Committee discussed the tour programme to be undertaken by the Committee w.e.f. 21-10-2010 N. Delhi, 22-10-2010 Agra, (U.P), 23-10-2010 Varindavan, (U.P.)
28.	21-10-2010 (N.Delhi)	3	Books were placed before the Committee, but the Committee did not select any book.
29.	22-10-2010 (Agra)	3	The Committee selected four books for the use of Library.
30.	23-10-2010 (Varindavan)	3	The Committee selected three books for the use of Library.
31.	28-10-2010	3	Some Books were placed before the Committee, but the Committee did not select any book.
32.	03-11-2010	6	Books were placed before the Committee, but the Committee did not select any book.
33.	10-11-2010	6	The Committee selected two books for the use of Library.
34.	16-11-2010	4	In the absence of Chairperson (Shri Bharat Bhushan Batra), Shri Sri Krishan Hooda, a member of the Committee was chosen to preside over the meeting. Books were placed before the Committee, but the Committee did not select any book.

1	2	3	4
12.	06-07-2010	1	No work was transacted as there was no quorum. The meeting was postponed.
13.	16-07-2010	4	Books were placed before the Committee, but the Committee did not select any book.
14.	21-07-2010	5	The Committee selected four books for the use of Library.
15.	29-07-2010	6	The Committee selected four books for the use of Library.
16.	05-08-2010	5	The Committee did not select any book. Chairperson of the Committee confirmed the proceedings of earlier meetings.
17.	11-08-2010	4	Some books were placed before the Committee, but the Committee did not select any book.
18.	16-08-2010	2	The Committee selected one book for the use of Library and Chairperson of the Committee confirmed the proceedings of earlier meetings.
19.	21-08-2010 (N.Delhi)	4	Some books were placed before the Committee, but the Committee did not select any book.
20.	25-08-2010	4	The Committee selected twenty books for the use of Library.
21.	26-08-2010	4	Books were placed before the Committee, but the Committee did not select any book.
22.	28-08-2010 (Amritsar)	5	The Committee discussed the various steps to be taken for the improvement of Library.
23.	16-09-2010	5	The Committee noted its contents and decided that a meeting may be fixed with the Sister Committee of Nagaland Legislative Assembly on 22.9.2010 at 1.30 P.M. Chairperson of the Committee confirmed the proceedings of earlier meetings.
24.	22-09-2010	3	At the outset, Chairperson of the Library Committee, Haryana Vidhan Sabha,

1	2	3	4
3.	06-05-2010	4	The Committee selected thirteen books for the use of Library.
4.	13-05-2010	5	The Committee decided that like that of previous year, the book in English, Hindi, Punjabi etc. on different subjects be purchased for the use of Library on basis of discount recommended by G.O.C. for the year 2010-11. It was also recommended for continuation of Newspapers/ Magazines etc. for the year 2010-11 as per past practice.
5.	21-05-2010	3	The Committee did not select any book. The Committee decided that at the residence of Hon'ble Deputy Speaker "Aaj Samaj" newspaper and in the Library of Haryana Vidhan Sabha Sectt. "Aaj Samaj" and "Hindustan" (Hindi) newspapers may be started at the earliest.
6.	27-05-2010	4	The Committee passed a Condolence Resolution expressing its deep sense of the sorrow and grief over the sad demise of Smt. Bhariya Bai, Mother of Shri Krishan Lal Kamboj, MLA. The Committee prayed the Almighty to give peace to the departed soul and strength to the bereaved family to bear this irreparable loss.
7.	04-06-2010	3	The Committee did not select any book. Chairperson of the Committee confirmed the proceedings of earlier meetings.
8.	09-06-2010	4	Books were placed before the Committee, but the Committee did not select any book.
9.	16-06-2010	4	Books were placed before the Committee, but the Committee did not select any book.
10.	23-06-2010	4	The Committee selected three books for the use of Library.
11.	30-06-2010	5	The Chairperson of the Committee confirmed the proceedings of earlier meetings.

LIBRARY COMMITTEE

The Committee consisting of six members was nominated by the Hon'ble Speaker on 16th April, 2010, *vide* Notification No.HVS/LIB./1/2010-11/36,dated 16th April, 2010 for the year 2010-11.

Shri Bharat Bhushan Batra a member of the Committee was appointed as Chairperson of the Committee.

The Committee held 54 meetings during the period under review.

The names of the members and number of meetings attended by each member are given below:—

Sr. No.	Name of Members	Number of meetings attended	
1.	Shri Bharat Bhushan Batra, MLA	Chairperson	50
**2.	Shri Kuldeep Sharma, MLA	Member	31
3.	Shri Sri Krishan Hooda, MLA	Member	32
4.	Shri Dilbag Singh, MLA	Member	29
5.	Shri Krishan Lal Kamboj, MLA	Member	47
6.	Shri Mohd Ilyas, MLA	Member	34
*7.	Shri Ganga Ram, MLA	Special Invitee	22

* Shri Ganga Ram, M.L.A. was appointed by the Hon 'ble Speaker as Special Invitee w.e.f. 02-11-2010 to serve the Library Committee for the remaining period of year 2010-11.

** Shri Kuldeep Sharma, M.L.A. has resigned from membership of Library Committee w.e.f. 04-03-2011(A. N.) being elected as Hon'ble Speaker.

MEETINGS HELD AND BUSINESS TRANSACTED

Details regarding the dated of the meetings held numbers of meetings, Number of members, Including Special Invitee present and business transacted in each meeting are as given below :—

Sr. No.	Date	Number of Members (Incl. Spl. Invitee)	Business transacted
1	2	3	4
1.	21-04-2010	6	The Under Secretary Welcomed the members of the Library Committee and explained to them the scope and functions the Committee.
2.	29-04-2010	6	The Committee selected twenty seven books for the use of Library.

1	2	3	4
13.	22.9.2010	4	Discussion regarding renovation of Haryana MLAs Hostel and construction of 14 MLAs Flats.
14.	5.10.2010	4	(i) Discussion regarding renovation of Haryana MLAs Hostel and construction of 14 MLAs Flats. (ii) The Committee decided that room rent @ Rs.1000/- per day per room may be charged from the Members who do not vacate room after three nights.
15.	26.11.2010	3	(i) Consideration of papers placed before the Committee. (ii) Discussion regarding improvement in MLAs Hostel.
16.	7.12.2010	3	(i) Consideration of papers placed before the Committee. (ii) Discussion regarding improvement in MLAs Hostel.
17.	14.12.2010	2	Discussion regarding improvement in MLAs Hostel.
18.	15.12.2010 (Tajewala)	5	(i) Sh. Jai Tirath a Member of the Committee was chosen to preside over the meeting as the office of Deputy Speaker was vacant at that time. (ii) Facilities provided to the Hon'ble Members.
19.	16.12.2010 (Mussorie)	5	Discussion regarding facilities provided to the Hon'ble Members..
20.	22.2.2011	0	Business could not be Transcated for want of quorum.

Proceedings

A set of the proceedings of the Committee has been kept in the Haryana Vidhan Sabha.

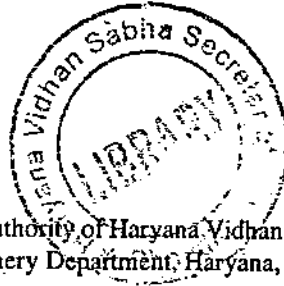
The Committee which was nominated on 15th February, 2011 held one meeting i.e. on 4th March, 2011. The name of the Members of the Committee and the meeting attended by each Member is given below:—

Sr. No.	Name of the Members	Number of meeting attended
1.	Shri Akram Khan, Hon'ble Deputy Speaker (performing the duties of the office of Speaker)	1
2.	Shri Bhupinder Singh Hooda, Hon'ble Chief Minister	1
3.	Shri Randeep Singh Surjewala, Parliamentary Affairs Minister	1
4.	Capt. Ajay Singh Yadav, Finance Minister	1
5.	Shri Om Prakash Chautala, M.L.A. Leader of Opposition	1
6.	Shri Krishan Pal Gurjar, M.L.A.	1
7.	Shri Bharat Bhushan Batra, M.L.A.	1

REPORT PRESENTED

The following report was presented on the date noted against:-

Sr. No.	Subject matter	Date of Presentation
1.	Recommendation regarding allocation of time for transaction of Government Business for the meetings of the Haryana Vidhan Sabha held from 4th, 7th to 11th, 14th and 15th March, 2011 i.e. Obituary References; Papers to be laid/re-laid on the Table of the House; Presentation of four Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final reports thereon. Discussion on Governor's Address; Resumption of discussion on Governor's Address and Voting on Motion of Thanks; Presentation, Discussion and Voting on Supplementary Estimates (Second Instalment) for the year 2010-2011 and Report of the Estimates Committee thereon; Presentation of Budget Estimates for the year 2011-2012; Non-official Business ;Presentation of Reports of the Assembly Committees; General discussion on Budget Estimates for the year 2011-2012; Resumption of discussion on Budget Estimates for the year 2011-2012 and Finance Minister reply and Voting on Demands for Grants on Budget Estimates for the year 2011-2012; The Haryana Appropriation Bill in respect of Supplementary Estimates (2nd Instalment) for the year 2010-2011; The Haryana Appropriation Bill in respect of Budget Estimates for the year 2011-2012; and Legislative Business.	4th March, 2011



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